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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 17 नवम्बर, 2026 / 26 कार्तिक, 1948

हिमाचल प्रदेश सरकार

REVENUE DEPARTMENT

NOTIFICATION

Shimla-2, the 13th November, 2026

No. Rev. C (A)9-2/2022.—The election for the post of Chairman, Himachal Pradesh Waqf Board under Rule 44 of H.P. Waqf Rules, 2017 was held on 13-11-2026 at 06.00 P.M. under

the Chairmanship of ACS (Revenue) to the Government of Himachal Pradesh, Shimla-2 in which Sh. Nasir Mohd. Rawat, Village & P.O. Misserwala, Tehsil Paonta Sahib, District Sirmaur, H.P. was unanimously elected as the Chairman of the HP Waqf Board.

Thus, in exercise of the powers conferred under Sub Section (1) read with clause (a) of Section 14 of the Waqf Act, 1995 (As Amended), and Rule 44 of HP Waqf Rules, 2017 the Governor Himachal Pradesh is pleased to appoint Sh. Nasir Mohd. Rawat as Chairman of the H.P. Waqf Board from the date of publication of this notification in Rajpatra, Himachal Pradesh.

By order,

Sd/-
(KAMLESH KUMAR PANT),
Addl. Chief Secy. (Revenue).

हिमाचल प्रदेश चौदहवीं विधानसभा

अधिसूचना

शिमला–4, 3 नवम्बर, 2026

सं0: वि0स0–विधायन–रिक्त / 1–24 / 2004.—माननीय अध्यक्ष, हिमाचल प्रदेश विधान सभा ने खेद के साथ हिमाचल प्रदेश के जिला शिमला के 66–रामपुर (अ0जा0) निर्वाचन क्षेत्र से चौदहवीं विधान सभा के निर्वाचित सदस्य श्री नन्द लाल के दुःखद निधन मंगलवार, 03 नवम्बर, 2026 की घोषणा की है। उनके निधन से विधान सभा में एक स्थान रिक्त हो गया है ।

यशपाल शर्मा,
सचिव,
हि0प्र0 विधानसभा।

HIMACHAL PRADESH FOURTEENTH VIDHAN SABHA

NOTIFICATION

Shimla-4, the 3rd November, 2026

No.: V.S.-Legn.-Vacant/1-24/2004.—The Hon'ble Speaker, Himachal Pradesh Vidhan Sabha, regrets to announce the sad demise of Shri Nand Lal, elected member of the Fourteenth Legislative Assembly from 66-Rampur (SC) of the District Shimla of Himachal Pradesh. He breathed his last on Tuesday the 3rd November, 2026. With his death one vacancy has occurred in the Legislative Assembly.

YASH PAUL SHARMA,
Secretary,
H.P. Vidhan Sabha.

MUNICIPAL CORPORATION MANDI

DOOR TO DOOR GARBAGE COLLECTION & DISPOSAL BYE-LAWS—2026

NOTIFICATION

Dated the 13th October, 2026

MC/MND/Bye-Laws-2026–9206.—Whereas, the Municipal Corporation Mandi has notified the Door to Door Garbage Collection & Disposal Bye-Laws, 2022 in exercise of the powers conferred under Section 395 of the Himachal Pradesh Municipal Corporation Act, 1994;

And whereas, the Municipal Corporation, Mandi, in its General House Meeting held on 16-09-2026, *vide* Resolution No. 15, has approved the framing and adoption of the revised Municipal Solid Waste Management Bye-Laws, 2026, in accordance with the Solid Waste Management Rules, 2026, including the provisions relating to the collection, segregation, transportation, processing and scientific disposal of solid waste, as well as the applicable user charges and other related provisions contained therein.

Now, therefore, in exercise of the powers conferred under Section 395 of the Himachal Pradesh Municipal Corporation Act, 1994, the Municipal Corporation Mandi hereby publish the draft amendment of Annexure-A for the information of the public at large. Any person having any objection or suggestion is hereby called upon to submit the same in writing to undersigned within 15 days from the date of draft publication.

CHAPTER-I
GENERAL

1. Short title and commencement :—

(a) These Bye-Laws may be called the Mandi Municipal Corporation (Door-to-Door Garbage Collection and Disposal) Bye-Laws—2026 for municipal solid waste management and disposal.

(b) These Bye-Laws shall come into force on the date of their adoption and publication in the e-Rajpatra, the Gazette of Himachal Pradesh Government.

(c) These Bye-Laws shall apply to the entire Municipal Corporation Area of Mandi (H.P.) and shall be binding on every person, household, institution, commercial establishment, bulk waste generator and property owner within the said area, whether or not resident therein.

(d) These Bye-Laws shall be read and implemented in conformity with the Solid Waste Management Rules, 2026, the Environment (Protection) Act, 1986, the Himachal Pradesh Municipal Corporation Act, 1994, and other applicable laws, rules, regulations, standards and guidelines issued by the Central Government, Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, Government of Himachal Pradesh and Himachal Pradesh State Pollution Control Board.

(e) In case of any inconsistency between these Bye-Laws and the Solid Waste Management Rules, 2026 or any statutory provision, the statutory provision shall prevail.

2. Definitions :—

In these Bye-Laws, unless the context otherwise requires,—

(a) "Act" means the Himachal Pradesh Municipal Corporation Act, 1994.

(b) "Bulky Waste" means large household or commercial items which on account of their size, weight or nature cannot be collected through regular door-to-door collection vehicles, and includes discarded furniture, mattresses, sofas, chairs, tables, Almira, carpets, curtains, quilts, pillows, worn-out tyres, bicycles and similar large items. Bulky waste shall be classified as— (i) Reusable Bulky Waste comprising items which are serviceable and can be used by another person; and (ii) Non-Reusable Bulky Waste comprising items which are damaged beyond use and require disposal.

(c) "Bulk Waste Generator" means and includes buildings occupied by the Central Government Departments or undertakings, State Government Departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100 kg per day, calculated as the combined total of all four waste streams—wet waste, dry waste, sanitary waste and special care waste—put together.

(d) "Bye-Laws" means the regulatory framework notified by the local body for facilitating the implementation of these rules effectively in its jurisdiction.

(e) "Centralised Online Portal" means the portal developed by the Central Pollution Control Board under SWM Rules, 2026 for registration of bulk waste generators, filing of annual returns, and compliance tracking.

(f) "Commissioner" means the Commissioner of the Mandi Municipal Corporation appointed under Section 45 of the Municipal Corporation Act, 1994.

(g) "Composting" means a controlled process involving microbial decomposition of organic matter.

(h) "Disposal" means the final and safe disposal of post-processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule-I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds.

(i) "Domestic Hazardous Waste" means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauze etc., generated at the household level.

(j) "Door-to-Door Garbage Collection" means collection of solid waste from the doorstep of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi-

storied building or apartments, large residential, commercial or institutional complex or premises.

(k) "Dry Waste" means waste other than wet waste, sanitary waste and special care waste, and includes recyclable and non-recyclable waste, combustible waste, plastic, glass, paper, metal and similar material.

(l) "Dump Sites" means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling.

(m) "EBWGR Certificate" means Extended Bulk Waste Generator Responsibility Certificate issued by the local body through the Centralised Online Portal, where on-site processing of wet waste is not feasible, at rates notified by the Corporation after approval of the State Government based on CPCB guidelines.

(n) "E-Waste" means electrical and electronic equipment and its parts that have been discarded by the owner as waste, including but not limited to mobile phones, computers, laptops, televisions, refrigerators, washing machines, air conditioners, and all other electrical and electronic items, and shall be managed in accordance with the E-Waste (Management) Rules, 2022 as amended from time to time.

(o) "Fine or Penalty" means penalty imposed on waste generators or operators of waste processing and disposal facilities under these Bye-Laws for non-compliance of the directions contained herein.

(p) "Household" means usually a group of persons who normally live together and take their meals from a common kitchen unless the exigencies of work prevent any of them from doing so. Persons in a household may be related or unrelated or a mix of both.

or

"Household" means an individual or group of persons who normally live together in a dwelling unit and share a common kitchen to take their meals. Persons in a household may be related or unrelated or a mix of both. For the purpose of levy of user charges, each self-contained dwelling unit with its own kitchen within a building shall be treated as a separate household irrespective of the number of such units in the building.

(q) "Municipality" means the Mandi Municipal Corporation of Himachal Pradesh

(r) "Non-biodegradable waste" means any waste that cannot be degraded by micro-organisms into simpler stable compounds.

(s) "Proximity Zone" means the area within a radius of 10 metres measured from the boundary of any commercial, institutional or industrial property for the purpose of proximity liability under these Bye-Laws.

(t) "Sanitary Land Filling" means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants, slope instability and erosion.

(u) "Sanitary Waste" means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste.

(v) "SBM Nodal Officer" means the officer designated by MC Mandi as the Nodal Officer for Swachh Bharat Mission, responsible for coordination between SWM activities under these Bye-Laws and Swachh Bharat Mission programmes of the Government.

(w) "Schedule" means the schedule appended to these Bye-Laws

(x) "Secondary Storage" means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility.

(y) "Segregation" means sorting and making separate storage of various components of solid waste into four streams namely— (i) wet or biodegradable waste including agriculture and dairy waste; (ii) dry or non-biodegradable waste including recyclable waste, non-recyclable combustible waste and non-recyclable inert waste; (iii) sanitary waste; and (iv) special care waste and domestic hazardous waste; and construction and demolition waste separately.

(z) "Service Provider" means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc.

(za) "Single Use Plastic" means plastic items notified as banned by the Ministry of Environment, Forest and Climate Change vide notification dated 12th August, 2022 and any subsequent notification, including cutlery, plates, straws, stirrers, trays, wrapping films and carry bags below 75 microns.

(zb) "Special Care Waste" means and includes discarded paint drums, pesticide cans or containers, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, waste batteries, used or waste needles and syringes, contaminated gauze, or any other waste notified by CPCB from time to time, generated at the household or institutional level, and shall include home medical care waste such as used insulin syringes, lancets and contaminated bandages.

(zc) "SWM Nodal Officer" means the officer designated by an institution, office, college or establishment as responsible for solid waste management compliance and liaison with MC Mandi under these Bye-Laws.

(zd) "User Charge" means a fee imposed by the Corporation on every waste generator or property owner to cover the full or partial cost of providing integrated solid waste management services including door-to-door collection, secondary collection, street sweeping, drain cleaning, transportation, processing and disposal. This charge is levied in respect of every property within the municipal area irrespective of whether the premises are occupied or vacant, and irrespective of whether the owner or occupier is in residence, as the mere existence of the property creates a potential for waste generation within the municipal area.

(ze) "Ward Sanitation Committee" (WSC) means the committee constituted in each ward of Mandi Municipal Corporation under these Bye-Laws for monitoring, grievance redressal and community engagement in solid waste management.

(zf) "Waste Picker or Collector" means a person or group of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation, streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

(zg) "Wet Waste" means biodegradable organic waste including kitchen waste, food scraps, garden and horticulture waste and similar putrescible material.

Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Acts, 1974 and 1977, the Air (Prevention and Control of Pollution) Act, 1981, the Himachal Pradesh Municipal Corporation Act, 1994 and the Solid Waste Management Rules, 2026 shall have the same meaning as assigned to them in the respective Acts and Rules.

CHAPTER-II
MANAGEMENT OF MUNICIPAL SOLID WASTE

3. Municipal Solid Waste Management :—

The Mandi Municipal Corporation shall establish an integrated Solid Waste Management (SWM) system with an aim to reduce the amount of waste being disposed, while maximising resource recovery and efficiency. The preferred waste management system shall focus on the following points, namely :—

I. Reduction and reuse at source.—The most preferred option for Solid Waste Management shall be prevention of waste generation. It will be helpful in reducing the handling, treatment and disposal costs and specially reduce various environmental impacts such as leachate, air emissions and generation of greenhouse gases.

II. Waste recycling.—Recovery of recyclable material resources through a process of segregation, collection and re-processing to create new products shall be the next preferred alternative.

III. Composting.—As far as possible the organic fraction of waste shall be composted and used to improve soil health and agricultural production adhering to norms.

IV. Waste-to-Energy.—Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred. Bio-methanation, waste incineration, production of Refuse Derived Fuel (RDF) and co-processing of the sorted dry rejects from municipal solid waste are to be commonly adopted Waste to Energy technologies.

V. Waste disposal.—Remaining residual waste, which ideally comprises of inerts, shall be disposed in sanitary landfills constructed in accordance with stipulations of the Solid Waste Management Rules, 2026. No new sanitary landfill shall be constructed within hilly terrain; a transfer station shall be established and residual waste transported to a plain-area facility within 25 km.

VI. Circular Economy.—The above hierarchy collectively promotes a Circular Economy approach wherein waste is treated as a resource and materials are kept in use for as long as possible. Every citizen, household, commercial establishment, institution and bulk waste generator

within MC Mandi limits shall endeavour to reduce waste generation at source, reuse materials to the extent possible, and segregate waste to facilitate maximum recycling and resource recovery, in furtherance of the Circular Economy principle as envisaged under SWM Rules, 2026.

CHAPTER-III
MUNICIPAL SOLID WASTE COLLECTION & TRANSPORTATION

4. Segregation & Primary Storage of Municipal Solid Waste :—

(a) It will be the prime responsibility of every waste generator and citizen to segregate the waste generated by them into FOUR separate streams— (i) wet or biodegradable waste, (ii) dry or non-biodegradable waste, (iii) sanitary waste, and (iv) special care waste and domestic hazardous waste — in suitable covered bins and hand over segregated wastes to authorised waste pickers or waste collectors designated by MC Mandi, once a day or at the frequency as decided by MC Mandi. Every citizen has to pay a fixed monthly user charge for the services of door-to-door garbage collection and the integrated solid waste management services of the Corporation.

(b) Waste generators shall segregate waste and store at source in four separate colour-coded bins as follows :—

(i) GREEN.— for wet or biodegradable waste (food waste, kitchen waste, garden waste etc.).

(ii) BLUE— for dry or non-biodegradable waste (paper, glass, metal, plastic, packaging material etc.).

(iii) RED.— for sanitary waste (diapers, sanitary napkins, tampons, condoms, incontinence sheets etc.— each item to be securely wrapped in newspaper or biodegradable wrapping material before placing in this bin), as per SWM Rules, 2026 Rule, 39(51).

(iv) BLACK.— for special care waste and domestic hazardous waste (used syringes, expired medicines, batteries, paint drums, CFL bulbs, mercury thermometers, pesticide containers, contaminated bandages etc.).

(c) All institutions with more than 5,000 sq. m. area shall, within one year from the date of notification of these Bye-Laws and in partnership with the Mandi Municipal Corporation, ensure segregation of waste at source by the generators into all four streams, facilitate collection of segregated waste in separate streams, hand over recyclable material to either the authorised waste pickers or the authorised recyclers. The wet or biodegradable waste shall be processed, treated and disposed of through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Mandi Municipal Corporation.

(d) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the Mandi Municipal Corporation at least three working days in advance. Such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the Mandi Municipal Corporation,

shall pay necessary user charges, and shall also deposit in advance a refundable Cleanliness Deposit as follows: gathering up to 500 persons— Rs. 2,000; 501 to 2,000 persons— Rs. 5,000; 2,001 to 10,000 persons— Rs. 10,000; above 10,000 persons— Rs. 25,000. The deposit shall be refunded after an MC Mandi inspector certifies the venue as clean. Failure to clean within 24 hours of event conclusion shall result in forfeiture of deposit and levy of penalty as per Annexure-B.

(e) Used sanitary waste shall be securely wrapped as and when generated in the pouches provided by the manufacturers or brand owners of these products or in a newspaper or suitable biodegradable wrapping material and placed in the RED bin meant for sanitary waste.

(f) Every street vendor shall keep suitable containers for storage of waste generated during the course of their activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the Municipality.

(g) Construction and Demolition waste shall be stored separately, as and when generated, in the owner's or occupier's own premises and shall be disposed of as per the Construction and Demolition Waste Management Rules in force. It shall be mandatory for every contractor engaged in construction or demolition work to reuse construction and demolition waste generated at the site, to the extent feasible, in the same or other construction projects. Such reuse of C&D waste is mandatory and the contractor shall maintain a record of quantity reused and submit the same to MC Mandi on completion of the project.

(h) Bulk waste generators of garden and horticulture waste such as parks, stadia, etc. shall store such waste separately in their premises and dispose of the same as may be prescribed by the Mandi Municipal Corporation from time to time.

(i) No untreated bio-medical waste, e-waste, hazardous waste, chemicals and industrial waste shall be mixed with municipal solid waste. Such waste shall follow the rules specifically prescribed for the purpose.

(j) Every waste generator shall ensure that there is no practice of burning or burying the solid waste generated by them, or of throwing waste on streets, open public spaces outside their premises, or in drains or water bodies.

(k) Littering of waste on streets, open spaces, water bodies and drains shall be fined on the spot. On repetition, violators will be punishable and can be subjected to court proceedings as per rule.

(l) Every commercial establishment, shop, restaurant, dhaba, hotel, sweet shop and market shall install at least one green bin and one blue bin of minimum 10 litre capacity each inside and in front of their premises, and shall display a mandatory signage board of minimum A4 size in Hindi and English stating: 'PLEASE DISPOSE OF WASTE IN THE DESIGNATED BIN—LITTERING IS AN OFFENCE—FINE RS. ___.' Failure to comply shall attract penalty as per Annexure-B.

(m) Time to time awareness generation campaigns should be organised to motivate people. RWAs, Local NGOs, representatives of public associations and elected local members should be involved in the programme to motivate citizens.

5. Primary Collection of Municipal Solid Waste :—

(a) Each and every house in the city or town should be approached for the primary collection of waste by means of sanitation worker, wheel barrow, push cart, tricycle, small auto tipper depending on the size of road available.

(b) Mandi Municipal Corporation shall arrange for daily door-to-door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storied buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location.

(c) Mandi Municipal Corporation shall establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste pickers and waste collectors to facilitate their participation in solid waste management including door-to-door collection of waste.

(d) Mandi Municipal Corporation shall facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration of informal waste pickers in solid waste management including door-to-door collection of waste.

(e) Mandi Municipal Corporation shall collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.

(f) Mandi Municipal Corporation shall collect horticulture, parks and garden waste separately and process the same in parks and gardens, as far as possible.

(g) Time for the door-to-door collection services shall be fixed by MC Mandi. Generally, timing shall be between 6.00 A.M. to 9.00 A.M. for residential premises. For proper waste collection, vehicles used for door-to-door garbage collection shall be equipped with an alarm with audible decibel fixed as per the rules, and timing shall be strictly followed by the sanitation workers. In hilly terrain, the Commissioner may adjust these timings subject to weather and accessibility conditions.

(h) For door-to-door garbage collection from commercial complexes, offices and secondary bins, timing shall be between 9.00 A.M. to 11.00 A.M.

(i) For proper solid waste management and grievance redressal, MC Mandi shall set up a small office or centre in each ward within its boundaries.

(j) Under door-to-door services, user charge for collection shall be charged as per the details given in Annexure-A, subject to variation from time to time.

(k) User charges mentioned in Annexure-A shall be collected from each and every household and other establishment in all wards within the municipal boundaries.

The user charges, name and contact number of the responsible person shall be conveyed to the general public through different media such as display on collection vehicles, hoardings, pamphlets, etc. Awareness generation campaigns shall also be organised.

(l) No manual loading or unloading of waste in compactors shall be practised with bare hands or without safety measures as per the Solid Waste Management Rules, 2026.

(m) Staffing and Duty Hours for Door-to-Door Collection :—

(i) MC Mandi shall maintain a designated roster of sanitation workers for each ward. The composition of sanitation staff shall be determined by MC Mandi based on the nature and quantum of work in each ward, with due regard to the requirement of male staff for heavy physical work such as drain cleaning, lifting of bulky waste and secondary bin evacuation.

(ii) Duty hours for sanitation workers engaged in door-to-door collection shall be: Shift 1— 6.00 A.M. to 2.00 P.M. for residential door-to-door collection; Shift 2— 9.00 A.M. to 5:00 P.M. for commercial area collection and secondary bin evacuation.

(iii) All sanitation workers and SWM staff engaged by MC Mandi, whether directly or through any agency or contractor, shall be liable to be called for duty at any time during special events, increased waste generation periods or any other situation declared as requiring special SWM response by the Commissioner. Such special duty shall be compensated as per the applicable service rules or contract terms.

(iv) The SWM service provider or contractor engaged by MC Mandi shall ensure that an adequate number of trained staff is available at all times. Failure to deploy staff as per the agreed roster shall attract penalty as per the terms of the service agreement, and MC Mandi may recover the cost of alternative arrangements made from the contractor.

(v) Daily attendance and route completion of sanitation workers shall be monitored by the Sanitary Supervisor of the ward. The ward-wise attendance data shall be submitted to MC Mandi office by the 5th of every month.

6. Secondary Storage of Municipal Solid Waste :—

The Municipality, on its own or with the help of a hired agency, shall develop storage bins and secondary storage points for the collection of waste generated in the town. They shall also be responsible to monitor the condition of these bins so that no filthy or unhygienic condition develops around them. While establishing or monitoring secondary storage bins, the following precautions shall be observed :—

(a) Storage or secondary storage bins shall be designed and developed on the basis of the quantity of waste generated and the density of population in the notified municipal boundaries. Minimum distance between two bins shall be 500 metres and within a radius of 1 km, the maximum number of bins shall be limited to 5. Established bins must be covered with movable lids and must be approachable or connected with a metallic or non-metallic road.

(b) Bins provided by Mandi Municipal Corporation or any hired agency shall be designed in such a manner that waste stored in them does not get scattered in the open atmosphere and shall be artistic in nature

(c) Bins placed at designated places by Mandi Municipal Corporation or any hired agency shall motivate people to practice waste segregation and shall be colour coded for different types of waste as follows :—

(1) GREEN — Biodegradable or wet waste (food waste, garden waste)

(2) BLUE — Non-Biodegradable or dry waste

(3) RED — Sanitary waste, as per SWM Rules. 2026

(4) BLACK — Special Care Waste and Domestic Hazardous Waste.

(d) Well-designed vehicles like auto tipper or compactor shall be used for the purpose of transportation of waste and evacuating the bins.

(e) All co-operative societies, residential welfare associations and institutional organizations shall be responsible to place a suitable quantity of bins approved by the Mandi Municipal Corporation at fixed places in their compound so that waste generated therein can be stored properly and collected from time to time by the municipal vehicle. User charges for these services, as fixed by MC Mandi, shall be collected by the authorised person of the local body.

(f) It shall be the prime responsibility of all waste generators and citizens to store and sell or hand over recyclable waste to the rag pickers, Kabadiwala or person or organization designated by the Mandi Municipal Corporation. They shall ensure that no such waste is disposed on the road, drain, secondary storage bins or open space.

(g) Door-to-door garbage collection, secondary storage bins, collection and transportation, processing of waste and disposal of waste in sanitary landfill sites—all these services will be provided by Mandi Municipal Corporation or any hired agency. MC Mandi will charge user fee for all these services and violators will be fined on the spot or punished and subjected to court as per rule.

(h) Waste from slaughter houses, fish markets, fruit and vegetable markets is biodegradable in nature, so proper storage facility shall be designed so that no health hazard spreads therefrom, and a facility for composting shall be developed to make use of such waste in generating organic manure. For ensuring proper disposal of such waste every generator shall ensure best storage facility and segregation of such waste at source, and door-to-door collection shall be practised by MC Mandi to collect 100% of such waste and take it to the processing plant. On violation, the waste generator shall be fined on the spot or punished and can be subjected to court as per rule.

(i) Mandi Municipal Corporation shall establish waste deposition centres for domestic hazardous waste and special care waste and shall direct waste generators to deposit such wastes at these centres for safe disposal. Such facility shall be established in a manner that one centre is set up for an area of twenty square

kilometres or part thereof, and the timings for receiving waste at such centres shall be notified.

(j) Bio-medical and industrial waste shall not be mixed with municipal waste. Such waste shall be stored and disposed of separately as per the applicable rules. For the disposal of bio-medical waste, a Common Bio-Medical Waste Treatment Facility (CBMWTF) shall be developed in MC Mandi either separately or on a cluster basis.

(k) Construction and Demolition waste shall be stored separately as and when generated in the owner's own premises and shall be disposed of as per the C&D Waste Management Rules in force. MC Mandi shall fix user charges for transportation and disposal of C&D waste, and generators shall dispose of this waste by paying the charge as per the rules and at the designated place. Disposing of such waste in open space, roadside or common places shall be treated as illegal and fined as per the rules. It is mandatory for every contractor to reuse C&D waste generated at the site to the extent feasible and to maintain and submit records thereof to MC Mandi.

(l) Gardening or horticulture waste shall also be stored separately at source. MC Mandi shall fix one or two days per week and a place where generators shall give their waste, and from there it shall be transported to the disposal site.

(m) Dry leaves, plastic and other such waste shall not be burnt in the open. This activity is illegal and punishable, and violators shall be fined as per the rules.

(n) Stray animals shall be restricted from roaming in and around the waste disposal site, secondary storage bins or any public place in the town.

(o) Every citizen, institution, office building and commercial complex shall ensure that there is no open discharge of grey water, black water or any other polluted water into drains, open spaces or on roads. Such activity is illegal and punishable as per the rules.

(p) No person shall dispose of dead animals or any such material in open spaces, roadsides, community parks or any other place that can spread pollution and health issues. Such activity is illegal and punishable as per the rules.

(q) Mandi Municipal Corporation shall set up covered secondary storage facilities for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transportation vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body.

(r) Mandi Municipal Corporation may develop a bin-free solid waste management facility but for this, 100% waste collection from the doorstep of every generator shall be ensured.

6A. Management of E-Waste :—

(a) E-waste shall not be mixed with municipal solid waste, construction and demolition waste, bio-medical waste or any other category of waste. Every

household, institution, commercial establishment and bulk waste generator shall store e-waste separately as and when generated.

(b) Any household, institution or establishment having e-waste may inform MC Mandi through the designated helpline or WhatsApp number, and MC Mandi or its authorised representative shall collect the e-waste from the premises free of charge within 7 working days of receiving such request. No charge shall be levied on the generator for e-waste collection.

(c) MC Mandi shall enter into an agreement with one or more registered e-waste recyclers or Producer Responsibility Organisations authorised under E-Waste Management Rules, 2022 for collection of e-waste and its channelisation to registered recycling facilities.

(d) No person shall sell, donate or hand over e-waste to any unregistered kabadiwala, scrap dealer or informal collector. E-waste shall be handed over only to MC Mandi's designated collection points or registered e-waste recyclers or their authorised representatives.

(e) Bulk waste generators generating e-waste on a regular basis shall maintain a register of e-waste generated, stored and disposed of, and shall submit a quarterly e-waste disposal report to MC Mandi.

(f) The processing and disposal of e-waste shall be governed exclusively by the E-Waste (Management) Rules, 2022 as amended from time to time. MC Mandi's role shall be limited to collection facilitation and channelisation to registered recyclers.

(g) Depositing e-waste in regular solid waste bins, on public streets, open spaces or drains shall be an offence punishable under these Bye-Laws as per Annexure-B.

6B. Management of Bulky Waste :—

(a) No person shall deposit bulky waste in regular door-to-door collection bins, secondary storage bins, or on public streets, footpaths, drains or open spaces. Every person shall store bulky waste separately within their premises until it is collected or deposited at designated collection points.

(b) MC Mandi shall organise a Bulky Waste Collection Drive in each ward at least once every calendar month on a pre-notified date and at a designated collection point. The schedule shall be notified at least 7 days in advance on MC Mandi's website, at ward offices and through the Ward Sanitation Committee. Residents and establishments may bring bulky waste to the designated collection point on the notified date free of additional charge beyond the applicable regular user charges.

(c) Any person requiring on-call collection of bulky waste from their premises outside the monthly drive may request the same through MC Mandi's helpline subject to payment of charges as specified in Annexure-A.

(d) Reusable bulky waste—including serviceable clothing, bedding, razais, quilts, footwear, furniture and household items—shall be directed by MC Mandi to

designated Reuse Collection Centres or partner NGOs or Self Help Groups or charitable institutions for redistribution to persons in need, in furtherance of the Circular Economy principle.

(e) MC Mandi shall establish or facilitate at least one Vastra Collection Point in partnership with NGOs, Self Help Groups or charitable institutions where residents may deposit serviceable used clothing, footwear and bedding. Only non-serviceable textile waste shall be directed to registered textile recyclers.

(f) Non-reusable bulky waste shall be transported to the designated processing or disposal facility — mattresses and foam items to registered recyclers; wooden furniture to registered recyclers or biomass fuel facilities; metal items to scrap dealers authorised by MC Mandi; tyres to authorisedtyre recyclers.

(g) Hotels, guest houses, hospitals and large commercial establishments generating bulky waste on a regular basis shall inform MC Mandi in advance and make arrangements for scheduled collection, subject to payment of applicable charges as specified in Annexure-A.

(h) No person shall burn bulky waste—including mattresses, foam, rubber tyres or any other bulky item—in open. This is an offence punishable under these Bye-Laws and Section 302 of the Act.

6C. Management of Horticulture and Garden Waste :—

(a) Horticulture and garden waste shall be stored separately at source. Every household, institution, park or garden shall maintain a separate storage area for such waste.

(b) MC Mandi shall designate one or two days per week and a collection point in each ward where generators may deposit horticulture and garden waste. From such collection point, waste shall be transported to the composting facility or disposal site.

(c) Every household or establishment with adequate open space shall be encouraged to maintain a composting pit for processing of horticulture and kitchen waste. Such households shall be entitled to user charge rebate.

(d) Parks and gardens maintained by MC Mandi shall carry out in-situ composting of horticulture waste to the extent possible. Compost so generated shall be used within the park or garden itself.

(e) No person shall throw or dump horticulture waste on roads, public spaces, drains or water bodies. Violation shall attract penalty as per Annexure-B.

6D. Slaughterhouse and Meat Market—Special Collection :—

(a) Waste from slaughterhouses and meat markets including blood, bones, skin, feathers, offal and other organic waste shall be collected separately by MC Mandi or its authorised agency. Collection timing for slaughterhouse and meat market waste shall be between 5.00 A.M. to 7.00 A.M. using a dedicated sealed vehicle separate from regular municipal solid waste collection vehicles.

(b) No slaughterhouse or meat market shall discharge blood, liquid waste or any other effluent directly into drains. Liquid waste shall be collected in a designated holding tank on the premises and disposed of as per the directions of MC Mandi and HP State Pollution Control Board.

(c) Bones, non-edible parts and solid organic waste from slaughterhouses shall be handed over to registered recyclers, bone meal factories or fertilizer processing units authorised by MC Mandi.

(d) Poultry waste including feathers, blood and viscera shall be sent to registered composting facilities or biogas units.

(e) Every slaughterhouse and meat market shall maintain a daily waste generation and disposal record and submit a monthly report to MC Mandi.

(f) Violation of any provision of this section shall attract penalty as per Annexure-B, and repeated violations may result in closure notice being issued by the Commissioner.

6E. Dead and Stray Animals :

(a) No person shall throw, bury or dispose of any dead animal or its remains on any road, footpath, open space, drain, water body or community area. Such activity is illegal and punishable as per Annexure-B.

(b) Any person finding a dead animal on a public road or public space shall report the same to MC Mandi through the designated helpline or Ward Sanitation Committee. MC Mandi shall collect and remove the dead animal within 6 hours of receiving such report.

(c) Dead animals collected by MC Mandi shall be disposed of at a designated burial site or through incineration as per the applicable rules. No dead animal shall be buried in open land within the municipal area without authorisation of MC Mandi.

(d) Stray animals shall be restricted from roaming in and around waste disposal sites, secondary storage bins and public places. MC Mandi shall coordinate with the concerned Animal Control Authority for management of stray animals.

6F. Drain and Nali Cleanliness :—

(a) MC Mandi shall ensure that all drains and naliyan within the municipal area are cleaned at least once every month. A special drain cleaning drive shall be conducted before the onset of monsoon season, not later than 31st May every year.

(b) No person shall throw, deposit or discharge any solid waste, construction material, silt or liquid effluent into any drain or nali. Violation shall attract penalty as per Annexure-B.

(c) No person shall encroach upon, cover or construct any structure over any municipal drain or nali without prior written permission of the Commissioner. Unauthorized encroachment over a drain shall be removed by MC Mandi at the cost of the encroacher, recoverable as arrear of tax under Section 267 of the Act.

(d) The Sanitary Supervisor of each ward shall inspect all drains in the ward at least once a fortnight and report the status to the Ward Sanitation Committee and MC Mandi office.

(e) Where a drain is found to be choked due to illegal dumping by an identifiable person, the cost of desilting and cleaning shall be recovered from such person in addition to applicable penalty.

(f) Every household, building and establishment within MC Mandi limits shall install and maintain a proper down-pipe or covered drainage connection linking its kitchen waste outlet, wash-water outlet and sewerage/septic system to the designated municipal sewerage line or an approved on-site treatment/soak-pit system, so that no domestic liquid waste—including kitchen waste-water, wash-water, night soil or sewage—is discharged directly, openly or without such connection into any public drain, nali, street or open space. Every existing household and establishment shall comply with this requirement within 90 days of commencement of these Bye-Laws; every newly constructed building shall comply before occupation.

Any household, building or establishment found discharging kitchen waste, sewage or any other domestic liquid waste directly into a public drain or nali without a proper down-pipe/drainage connection shall, in addition to the penalty specified in Annexure-B, be liable to disconnection of its water supply and electricity connection by the Commissioner under Section 267 read with Section 302(6) of the Himachal Pradesh Municipal Corporation Act, 1994, until such time as a compliant down-pipe/drainage connection is installed and verified by the Sanitary Inspector.

7. Secondary Collection & Transportation of Municipal Solid Waste :—

(a) Each storage bin or secondary storage bin shall be attended daily with the help of auto tipper, tractor, compactor, etc.

(b) Closed vehicles shall be used for the transportation of waste. To reduce the frequency of loading and unloading of waste, compactors shall be used.

(c) Mandi Municipal Corporation shall ensure safe storage and transportation of domestic hazardous waste and special care waste to the hazardous waste disposal facility.

(d) Segregated wet or biodegradable waste shall be transported to processing facilities like compost plants, bio-methanation plants or any such facility. Preference shall be given to on-site processing of such waste.

(e) Non-biodegradable or dry waste shall be transported to the respective processing facility or material recovery facility or secondary storage facility. Construction and Demolition waste shall be transported as per the provisions of the C&D Waste Management Rules in force.

CHAPTER-III
A BULK WASTE GENERATOR REGISTRATION, IDENTIFICATION AND COMPLIANCE

7A. Identification of Bulk Waste Generators :—

(a) The Commissioner shall, through the SWM Nodal Officer and Sanitary Inspectors, conduct a field survey of all premises within MC Mandi limits to

identify bulk waste generators. Such survey shall be conducted at least once every six months and the findings uploaded on the Centralised Online Portal.

(b) For the purpose of identification and verification of bulk waste generators, waste generation from any premises shall be measured on three separate days during the 1st, 2nd and 3rd week of the month respectively. Verification shall not be conducted during the 4th or last week of the month. The days chosen shall be — First: a Sunday or Gazetted Holiday; Second: a day immediately before such Sunday or holiday; Third: any working day. Verification visits shall be conducted at the time of closing of market or business, after dinner time, or early morning in the case of residential complexes, so as to capture the actual daily waste generation accurately.

(c) A premises shall be deemed a Bulk Waste Generator if its total waste generation —comprising all four streams combined — equals or exceeds 100 kg per day on at least 7 days in any calendar month, whether or not such days are consecutive. A single instance of 100 kg or more on fewer than 7 days in a month shall not by itself constitute bulk waste generator status but shall be noted for enhanced monitoring.

(d) Any premises that believes it does not qualify as a bulk waste generator may submit a self-declaration in the prescribed format to MC Mandi within 20 days of receiving an individual notice. Such self-declaration shall be subject to field verification. If found untrue, the occupier shall be liable to bulk waste generator charges from the date of the public notice plus an additional 100% as penal charges.

(e) A bulk waste generator may apply for de-listing after six months of registration if waste generation has consistently fallen below 100 kg per day. For de-listing, at least two verification visits must show waste below 100 kg per day and not more than one visit may show waste up to 110 kg per day. If the claim is found correct, a Non-Bulk Generator Certificate shall be issued valid until the next periodic verification.

(f) Upon identification, MC Mandi shall issue an individual notice to the premises directing compliance with SWM Rules, 2026 and these Bye-Laws within 60 days, including installation of on-site wet waste processing or procurement of EBWGR Certificate.

7B. Registration of Bulk Waste Generators :—

(a) Every bulk waste generator within MC Mandi limits shall register on the Centralised Online Portal within 90 days of commencement of these Bye-Laws. New bulk waste generators shall register before commencement of operations.

(b) The registration certificate shall specify conditions required to remain valid. Any change in registered information shall be notified to MC Mandi within 30 days.

(c) Failure to register shall attract penalty as per Annexure-B and may result in cancellation of trade licence, building use permission or other civic approvals granted by MC Mandi.

7C. Duties of Bulk Waste Generators :—

Every bulk waste generator shall :—

(a) Segregate waste at source into all four streams as prescribed in Section 4 of Solid Waste Management Rules, 2026.

(b) Set up and operate a wet waste processing facility of adequate capacity within the premises. Existing bulk waste generators who are unable to set up on-site processing shall obtain exemption from MC Mandi and procure EBWGR Certificates accordingly.

(c) Hand over segregated dry waste, sanitary waste and special care waste to MC Mandi or its authorised agency.

(d) Designate a SWM Nodal Officer and register the officer's name and contact details on MC Mandi's portal.

(e) Submit annual returns by 30th June every year on the Centralised Online Portal.

(f) Not mix bio-medical waste with municipal solid waste

(g) Maintain a monthly record of quantity of each waste stream generated, processed and handed over and submit the same to MC Mandi quarterly.

7D. Extended Bulk Waste Generator Responsibility Certificate :—

(a) Every bulk waste generator shall register on the Centralised Online Portal and shall procure Extended Bulk Waste Generator Responsibility Certificates from MC Mandi through the said portal against payment of the notified cost, in fulfilment of their obligation under SWM Rules, 2026.

(b) MC Mandi shall register itself on the Centralised Online Portal prior to generation of EBWGR Certificates. MC Mandi shall generate EBWGR Certificates on the portal for solid waste collected from bulk waste generators and handed over to registered waste processing facilities, after the concerned registered processing facility submits a report on the portal confirming the quantity of waste received and processed. The formula for calculating EBWGR Certificates shall be: EBWGR Certificate quantity (in kg) = Quantity of solid waste collected from bulk waste generator, transported and sent to registered processors or recyclers by MC Mandi (in kg).

(c) A bulk waste generator who sets up and operates an on-site wet waste processing facility of adequate capacity shall not be required to procure EBWGR Certificates in respect of the wet waste processed within its own premises. Such bulk waste generator shall however: (i) register the on-site processing facility with MC Mandi and on the Centralised Online Portal; (ii) maintain a monthly record of quantity of wet waste processed and compost or biogas generated; (iii) submit the said record to MC Mandi quarterly and upload on the portal at the time of filing annual returns; (iv) hand over residual waste and inerts generated from on-site processing to MC Mandi; and (v) still procure EBWGR Certificates for dry waste,

sanitary waste and special care waste handed over to MC Mandi, as per the applicable formula.

(d) EBWGR Certificates generated by MC Mandi shall be valid for a period of three years from the date of generation.

(e) MC Mandi shall notify the cost of EBWGR Certificates after approval of the State Government, based upon norms issued by CPCB. Until such cost is notified, the obligation to procure EBWGR Certificates shall remain in force but no financial penalty shall be levied on bulk waste generators solely on account of non-notification of cost.

(f) The cost collected by MC Mandi for EBWGR Certificates shall be shared with the registered processing agency and State PCB and shall be used towards development and maintenance of solid waste management infrastructure, as per CPCB guidelines.

(g) The provisions of this section shall come into full operational effect upon: (i) operationalisation of the Centralised Online Portal by CPCB; (ii) establishment of at least one registered wet waste processing facility within or in the vicinity of MC Mandi limits; and (iii) notification of cost norms by CPCB. Until all three conditions are fulfilled, MC Mandi shall maintain manual records of waste collected from bulk waste generators and processed, and shall issue interim Waste Processing Acknowledgement Receipts to bulk waste generators in lieu of EBWGR Certificates. Such receipts shall be accepted in lieu of EBWGR Certificates for the purpose of annual returns during the interim period.

CHAPTER-IV
MUNICIPAL SOLID WASTE PROCESSING & DISPOSAL

8. Waste Processing Plant :—

Mandi Municipal Corporation, with approval of the State Pollution Control Board, shall develop solid waste management and processing plants to make use of the daily generated biodegradable waste so as to reduce the quantity of waste being disposed at the sanitary landfill site :—

(a) Mandi Municipal Corporation shall collect waste from vegetable, fruit, flower, meat, poultry and fish markets on a day-to-day basis and promote setting up of decentralised compost plants or bio-methanation plants at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

(b) Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.

(c) For processing of biodegradable waste, Mandi Municipal Corporation shall establish waste processing plants such as composting plant, windrow compost plant, vermi-composting plant, waste-to-energy or any other such technology on its own or with the help of any other licensed company, firm or organisation on a Build-Operate-Transfer (BOT) or other appropriate method.

(d) For processing of mixed recyclable waste, Mandi Municipal Corporation shall establish recycling facilities such as incineration, RDF plant or other such recycling technology on its own or with the help of any other licensed company, firm or organisation on a BOT or other appropriate method.

(e) MC Mandi may also send non-biodegradable or dry waste as RDF to nearby cement factories for co-processing.

9. Waste Disposal :—

(a) Mandi Municipal Corporation shall stop land filling or dumping of mixed waste as soon as the timeline for setting up and operationalisation of the sanitary landfill is over.

(b) Mandi Municipal Corporation shall allow only non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill.

(c) Sites shall meet the specifications as given in Schedule-II of the Solid Waste Management Rules, 2026. Every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

(d) Mandi Municipal Corporation shall investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and, where feasible, take necessary actions to bio-mine or bio-remediate the sites.

(e) Mandi Municipal Corporation shall ensure that, in the absence of the potential for bio-mining and bio-remediation of a dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

CHAPTER-V
MONITORING BY WARD SANITATION COMMITTEE

10. Constitution and Functions of Ward Sanitation Committee :—

A Ward Sanitation Committee (WSC) shall be constituted in each ward of the Mandi Municipal Corporation. The Ward Sanitation Committee shall have 11 to 15 members. The members of the WSC shall comprise of the ward councillor, sanitary inspector, tax collector or a designated officer by Mandi Municipal Corporation for each ward, representatives of Residential Welfare Associations (RWAs) of the ward, representatives from slum sanitation committees, representatives of Community Based Organisations (SHGs, youth clubs etc.), local leaders and senior citizens.

The Ward Sanitation Committee shall discharge the following functions :—

(a) Monitoring and Field Inspection: The WSC shall monitor the solid waste management situation in the ward at least twice a month and shall maintain a ward-level SWM register recording: location and nature of complaints received; illegal dumping or black-spots identified; segregation compliance of households and establishments; and action taken or recommended.

(b) Household Segregation Monitoring: The WSC shall monitor, household by household and establishment by establishment in the ward, whether segregation is being carried out in all four streams as mandated under SWM Rules, 2026 and Section 4 of these Bye-Laws. Non-compliant households and establishments shall be issued a written warning by the WSC.

(c) Black Spot and Red Spot Identification: The WSC shall identify and document persistent black-spots, red spots, open dumping sites and drainage-choking areas in the ward and escalate unresolved issues to the Sanitary Inspector and Commissioner within 48 hours of identification.

(d) Public Toilet and Community Toilet Monitoring: The WSC shall inspect the condition of all public toilets and community toilets in the ward at least once a fortnight. The WSC shall verify that: (i) public toilets are clean and functional; (ii) no open defecation or urination is taking place in or around the ward; (iii) community toilets are maintained in a hygienic condition. Any deficiency shall be reported to MC Mandi for immediate rectification.

(e) Sweeping and Drain Monitoring: The WSC shall verify that: (i) street sweeping is being carried out daily in the ward as per the schedule; (ii) no drain or nali in the ward is choked or overflowing; (iii) no encroachment exists over any drain. Findings shall be recorded in the ward-level SWM register.

(f) Monthly Report: The WSC shall submit a Monthly Report to the office of the Municipal Corporation Mandi on or before the 1st day of every calendar month. This report shall contain: (i) number of households and establishments inspected for four-stream segregation and number compliant; (ii) black-spots and red spots identified and resolved; (iii) condition of public toilets and community toilets and open defecation status; (iv) sweeping regularity and drain condition; (v) IEC activities conducted; (vi) grievances received and disposed of; (vii) user charge collection status; and (viii) recommended actions for the following month.

(g) Internal Verification: The Monthly Report of the WSC shall be verified by an Internal Verification Committee constituted by the Commissioner. The Sanitary Supervisor of an adjacent ward — not the ward being evaluated — shall be part of the verification process to ensure independence. The verified result shall be published on MC Mandi's website and displayed on the ward office notice board.

(h) IEC Activities: The WSC shall conduct at least one Information, Education and Communication (IEC) activity per month in the ward, including awareness campaigns, street plays, poster competitions, school visits or community meetings on solid waste management, four-stream segregation, composting, and the ban on single use plastic.

(i) Grievance Redressal: The WSC shall act as the first point of grievance redressal on sanitation issues at ward level and shall attempt to resolve complaints within 48 hours.

(j) Warning and Penalty: The WSC shall give a written warning to any offender of these Bye-Laws. After two warnings by the WSC or the Mandi Municipal Corporation, penalty shall be collected from the violator as per the provisions of these Bye-Laws. The WSC shall have the power to impose fines as per Annexure-

B through the challan procedure prescribed in Section 12A, and also the power to waive penalties in exceptional circumstances with written justification.

(k) Ward SWM Fund: User charges collected from each ward shall be credited to a dedicated Ward SWM Fund maintained by MC Mandi for that ward. Funds shall be used exclusively for SWM operations of that ward. The WSC shall monitor fund utilisation and submit a monthly expenditure statement to the Commissioner as part of the Monthly Report. If repeated illegal dumping occurs in a ward and the WSC fails to identify the offender within 48 hours, the cost of cleaning shall be borne from the Ward SWM Fund of that ward.

(l) Meeting Allowance: The allowance payable to WSC members for attending meetings shall be as decided by the House of Municipal Corporation Mandi from time to time.

(m) Community Engagement: The WSC shall promote home composting, bio-gas generation and decentralised processing of waste at community level subject to control of odour and maintenance of hygiene around the facility.

10A. Swachh Ward Award and Swachh Ghar Certificate :—

(a) Swachh Ward Award: MC Mandi shall recognise the best performing ward every month on the basis of the verified Monthly Report. The ward achieving the highest verified compliance score in a month shall be declared the Swachh Ward of that month. The ward name and WSC members shall be recognised on MC Mandi's website and on the ward office notice board. The ward that receives monthly recognition the highest number of times during a calendar year shall be declared the annual Swachh Ward and shall be awarded by the Commissioner in the House Meeting of the Corporation held in December. The quantum of extra budget to be awarded to the winning ward's SWM Fund shall be decided by the House.

(b) Verified Compliance Score: The Internal Verification Committee shall evaluate each ward monthly on the following criteria :—

(i) Percentage of households in the ward practising four-stream segregation—verified by WSC and Sanitary Supervisor of an adjacent ward.

(ii) Status of drains and naliyan in the ward—choked or clean

(iii) Zero black spots and red spots in the ward

(iv) Public toilets and community toilets clean and functional — open defecation and open urination zero in the ward.

(v) Street sweeping carried out daily as per schedule

(vi) User charge collection status in the ward — total demand raised during the month versus total amount deposited during the month.

(vii) IEC activity conducted in the ward during the month.

(c) Swachh Ghar Certificate: The Ward Sanitation Committee, in coordination with the Sanitary Inspector, shall identify households that consistently comply with all four-stream segregation norms, maintain cleanliness in front of their premises and have no complaint registered against them for three consecutive months. Such households shall be awarded a Swachh Ghar Certificate by the WSC. The list of certified households shall be displayed at the ward office and on MC Mandi's website. Swachh Ghar Certificate holders shall be entitled to the user charge rebate as specified in Section 15.

CHAPTER-VI
STAKEHOLDERS' RESPONSIBILITIES

11. Responsibilities of various stakeholders :—

11.1 Responsibilities of Waste Generators :—

(a) No waste generator shall throw the waste generated by them on the street, open spaces, drains or water bodies.

(b) No person shall let dirty water, mud, night soil, cow dung, urine or polluted water from their own house, organisation or commercial establishment accumulate in their own compound or let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health.

(c) Used sanitary waste shall be securely wrapped as and when generated in a newspaper or suitable biodegradable wrapping material and placed in the RED bin meant for sanitary waste.

(d) All citizens shall have the responsibility to dispose of recyclable waste generated in their complexes to the waste pickers authorised by the Mandi Municipal Corporation or waste collectors or containers of MC Mandi and not put it on the road under any circumstances.

(e) All waste generators shall pay user charges as specified in these Bye-Laws. User charges are levied not merely for door-to-door collection but for the entire integrated chain of solid waste management services including street sweeping, drain cleaning, secondary collection, transportation, processing and disposal. Payment is mandatory irrespective of actual usage of individual collection services and irrespective of whether the premises are occupied or vacant.

(f) No waste generator shall throw, burn or bury solid waste generated by them on streets, open public spaces outside their premises or in drains or water bodies.

(g) No dead animals or their remains shall be thrown in any public place or any place which creates any kind of pollution.

(h) No waste generator shall use, sell or distribute Single Use Plastic items notified as banned by the Government of India from time to time.

(i) Every waste generator shall cooperate with Sanitary Inspectors and authorised officers during inspection of premises.

(j) If any person is found violating activities prohibited under these Bye-Laws, fine or penalty charges shall be collected from the offender by the Mandi Municipal Corporation or authorised officer.

11.2 Building Owner Liability and Tenant Registration :—

(a) Every building owner shall register all tenants and occupants with MC Mandi within 30 days of commencement of these Bye-Laws and within 30 days of commencement of any new tenancy thereafter. It shall equally be the duty of every building owner to inform MC Mandi and get the name of any tenant deleted from the register within 30 days of vacation of the premises by such tenant.

(b) In the event of failure by any tenant or occupant to pay user charges, the entire outstanding user charge amount shall be recovered from the building owner as arrear of user charges with effect from the date of commencement of these Bye-Laws, regardless of whether the tenant was registered or not.

(c) Where a building owner fails to register a tenant, a penalty equivalent to one month's applicable user charge per month shall be levied on the building owner for every month during which the tenant remained unregistered.

(d) User charges shall be levied on every property whether occupied or vacant. Vacancy or non-residence does not exempt a property from user charge liability.

(e) The building owner's liability under this section shall not be transferred or assigned to the tenant unless a registered tenancy agreement specifying such transfer has been filed with MC Mandi.

11.3 Responsibility of Ward Sanitation Committee :—

(a) The Ward Sanitation Committee shall oversee the sanitation and cleanliness activities in the ward as detailed in Section 10.

(b) The Ward Sanitation Committee shall act as a grievance redressal point on sanitation issues at ward level.

(c) The Ward Sanitation Committee shall have the power to impose fine on any offender and also the power to waive penalties.

(d) The Ward Sanitation Committee shall promote home composting, bio-gas generation and decentralised processing of waste at community level.

(e) The Ward Sanitation Committee shall give written warnings to any offenders of these Bye-Laws. After two warnings by the Ward Sanitation Committee or the Mandi Municipal Corporation, penalty shall be collected from the violator as per the provisions of these Bye-Laws.

11.4 Responsibility of Institutions, Offices and Colleges :—

(a) Every institution, Government or private office, college, university, hospital and commercial complex with daily waste generation exceeding 10 kg shall designate a SWM Nodal Officer and register the officer's name and contact details on MC Mandi's portal within 60 days of commencement of these Bye-Laws.

(b) Every college or university with more than 500 students shall setup a campus composting pit or biogas unit within one year.

(c) Every college shall conduct mandatory SWM orientation for all students at the time of admission and at least once annually thereafter.

(d) Government offices shall pay user charges quarterly. MC Mandi shall issue consolidated quarterly bills to each department's Drawing and Disbursing Officer for recovery through the departmental finance system.

(e) Every hospital with a canteen or kitchen serving more than 50 patients per day shall set up in-situ wet waste processing. No hospital shall be granted or renewed any registration, licence or permission by MC Mandi without a valid CBMWTF service agreement.

(f) Market associations shall collectively ensure that every shop in the market maintains at least one green bin and one blue bin of minimum 10 litre capacity, and that every shop displays a mandatory SWM signage board. Market associations may collect member user charges and remit to MC Mandi in a consolidated payment. Default by the market association in remittance shall empower the Commissioner to suspend trade licences of defaulting members.

11.5 Responsibility of the Mandi Municipal Corporation :—

(a) The Mandi Municipal Corporation shall, within its territorial area, be responsible for ensuring daily and throughout the year system of cleaning of all common roads, places, temporary settlements, slums, areas, markets, its own parks, gardens, tourist spots, cemeteries and shall be bound to collect the garbage from the nearest declared storage containers and transport it every day to the final disposal point in closed vehicles.

(b) The Mandi Municipal Corporation or the authorised agency shall provide and maintain suitable community bins on public roads or other public spaces.

(c) The Mandi Municipal Corporation shall designate one ward officer in every ward to supervise the spots of containers, public toilets, community toilets or urinals in public places, transfer stations for public garbage, landfill processing units, etc.

(d) The designated ward officer shall also be a member of the concerned Ward Sanitation Committee which shall act as the first point of grievance redressal on sanitation issues.

(e) The Mandi Municipal Corporation shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure.

(f) The Mandi Municipal Corporation shall create awareness through Information, Education and Communication (IEC) campaigns and educate waste generators on minimal waste generation, four-stream segregation, payment of user charges and rules applicable to single use plastic.

(g) Chemical fertilisers shall be replaced by use of compost in all parks and gardens maintained by the Mandi Municipal Corporation within two years of notification.

(h) Promote recycling initiatives by the informal waste recycling sector

(i) The Mandi Municipal Corporation shall make efforts to streamline and formalise Solid Waste Management Systems and ensure that informal sector workers in waste management are enumerated and integrated into the formal system.

(j) Ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate footwear and masks to all workers handling solid waste.

(k) Ensure occupational safety of MC Mandi's own staff and staff of outsourced agencies.

(l) In case of an accident at any solid waste processing, treatment or disposal facility or landfill site, the officer-in-charge shall report to the Mandi Municipal Corporation immediately.

(m) MC Mandi shall appoint a SWM Nodal Officer and an SBM Nodal Officer at Corporation level. The SWM Nodal Officer shall be responsible for online portal reporting, ward-wise collection plans, bulk waste generator monitoring and annual returns filed by 30th June each year. The SBM Nodal Officer shall coordinate SWM activities under these Bye-Laws with Swachh Bharat Mission programmes of the Government.

(n) MC Mandi shall review WSC Monthly Reports by the 7th of each month and issue ward-wise SWM Action Plans for the following month based thereon.

11.6 IEC and Capacity Building :—

(a) MC Mandi shall earmark a dedicated budget for Information, Education and Communication activities related to solid waste management in its annual budget. The quantum of such budget shall be decided by the House of Municipal Corporation Mandi from time to time.

(b) MC Mandi shall prepare a quarterly IEC calendar and upload the same on the Corporation's website. IEC activities shall cover four-stream segregation, composting, ban on single use plastic, bulky waste and e-waste management, and user charge obligations.

(c) All newly appointed or newly engaged sanitation workers, Sanitary Supervisors and Sanitary Inspectors shall undergo mandatory SWM training within 30 days of joining or engagement. Existing staff shall undergo a refresher training at least once every year.

(d) Training shall be conducted by or coordinated with the State Urban Development Institute, State SWM Cell or any competent agency designated by MC Mandi. Training records shall be maintained and uploaded on MC Mandi's portal.

(e) Schools, colleges, RWAs and market associations shall be encouraged to participate as IEC partners of MC Mandi and assist in spreading awareness among citizens.

CHAPTER-VII
PROSECUTION & PENALTIES

12. Enforcement and Authorised Officers :—

In exercise of powers conferred by Section 390 of the Himachal Pradesh Municipal Corporation Act, 1994, the Commissioner shall issue a General Order authorising the following officers to issue challans, collect composition amounts on the spot and enforce these Bye-Laws :—

(a) Commissioner—full enforcement powers including prosecution under Section 389, composition under Section 390 and all powers under these Bye-Laws.

(b) Additional or Joint Commissioner—all powers of Commissioner when nominated in writing by the Commissioner.

(c) SWM Nodal Officer at Corporation level ward-wise enforcement, online portal monitoring and bulk waste generator compliance tracking.

(d) Sanitary Supervisor and Sanitary Inspector (Grade I and Grade II)—on-spot challan and composition for littering, open dumping, non-segregation, encroachment-related waste disposal, litter bin or signage non-installation, single use plastic violations, proximity liability notices, and premises inspection with or without prior notice where public nuisance or illegal dumping has been reported.

(e) Corporation Health Officer — nuisance removal notice under Section 303 of the Act; premises inspection under Sections 265 and 267 of the Act.

(f) Any officer or person engaged in monitoring of sanitation or solid waste management activities, whether employed by MC Mandi directly or through any agency, whom the Commissioner authorises by name through a General Order or Special Order under Section 390 of the Act—on-spot challan for littering, open dumping and encroachment violations only within the scope specified in such order.

(g) Ward Sanitation Committee member designated by the Commissioner — on-spot challan for littering and non-segregation violations within the concerned ward only.

(h) Authorised SWM Agency staff designated under Section 405(2) of the Act — user charge collection only; no prosecution power.

Provided that court prosecution shall lie exclusively with the Commissioner or an officer specifically authorised in writing by the Commissioner under Section 389 of the Act.

Provided further that the General Order authorising officers shall be published on MC Mandi's website and displayed at the Corporation office and all ward offices.

12A. Challan Procedure :—

(a) Every challan shall be issued in triplicate: original to the offender; duplicate for ward record; triplicate for MC Mandi main record.

(b) The challan shall record the date, time, location, nature of offence, name and address of offender where ascertainable, and composition amount.

(c) The challan-issuing officer shall photograph the offence at the time of issuing the challan wherever possible.

(d) Composition amount collected on the spot shall be deposited in the Ward SWM Fund of the concerned ward on the same working day.

(e) If the offender refuses to pay composition, the matter shall be forwarded to the Commissioner for court prosecution under Section 389 of the Act within 48 hours.

12B. Premises Inspection :—

(a) Sanitary Supervisors, Sanitary Inspectors and the Corporation Health Officer, acting under the Commissioner's General Order, may enter and inspect any premises for verifying waste segregation, bin installation, bulk waste generator compliance or investigating illegal dumping complaints.

(b) Twenty-four hours' advance notice shall ordinarily be given before residential premises inspection. No advance notice is required for commercial, institutional or industrial premises, or when a public nuisance or illegal dumping complaint has been received.

(c) No person shall obstruct, hinder or refuse entry to an authorised officer during inspection. Such obstruction shall attract penalty under Section 409 of the Act.

(d) Any establishment with CCTV cameras covering adjacent public areas shall, on written request of the Commissioner or authorised officer, provide CCTV footage for investigation of illegal dumping. Refusal shall attract penalty as per Annexure-B.

12C. Encroachment, Footpath Waste and Confiscation :—

(a) No person shall deposit garbage, construction material or any waste on any public footpath, drain or municipal land.

(b) Any such material deposited in contravention of these Bye-Laws shall be liable to seizure and impounding by a designated Corporation officer. Following confiscation, a receipt shall be issued. The offender may reclaim goods upon payment of a release fee of Rs. 500 to Rs. 5,000 as determined by the Commissioner plus applicable penalty. Goods not claimed within 7 days may be disposed of, auctioned or destroyed by MC Mandi.

12D. Proximity Liability—Adjacent Property Responsibility :—

(a) Where illegal dumping or garbage accumulation is found on any public street, footpath, drain or public space, every commercial, institutional or industrial property whose boundary is within 10 metres of such dumping shall be issued a written notice by the Sanitary Inspector or authorised officer.

(b) The notice shall require the adjacent property owner or occupant to, within 24 hours: (i) identify and report the dumper to MC Mandi with verifiable evidence; or (ii) arrange removal and proper disposal of the garbage at their own cost and submit photographic evidence.

(c) Failure to comply with either option within 24 hours shall attract penalty as per Annexure-B. Escalating penalties apply for repeated instances at the same location within 30 days.

(d) Where the dumper is identified by the adjacent property owner, the full penalty shall be recovered from the identified dumper and the property owner shall be absolved.

(e) Any restaurant, dhaba, sweet shop or food establishment in front of which or within 5 metres of which garbage is found between 10:00 PM and 6:00 AM shall be presumed prima facie responsible unless the establishment provides evidence to the contrary.

(f) Residential properties within the Proximity Zone shall not be subject to this provision.

(g) No penalty under this section shall be imposed without giving the property owner a reasonable opportunity to present their case within the 24-hour notice period.

12E. Reporting Duty and Vacant Plot Responsibility :—

(a) Every commercial establishment, office, institution and market shall report any illegal dumping observed in their vicinity to MC Mandi within 12 hours through the designated helpline, WhatsApp number, portal or WSC. Failure to report, where awareness is established, shall attract penalty as per Annexure-B.

(b) Every owner of a vacant plot shall maintain the plot in a secured and clean condition with adequate boundary fencing to prevent it from being used as an illegal dumping site. Where a vacant plot is found used as a dumping site, MC Mandi shall issue a 48-hour notice. Non-compliance shall result in MC Mandi arranging cleaning and recovering the full cost plus 25% administrative charge as arrear of tax under Section 267 of the Act. Where the same plot is used for dumping on three or more occasions within a year, the Commissioner may temporarily seal the plot.

12F. Single Use Plastic Enforcement :—

(a) The use, sale, distribution, manufacture, stocking or carrying of banned Single Use Plastic items as notified by the Ministry of Environment, Forest and Climate Change vide notification dated 12th August 2022 is prohibited within MC Mandi limits.

(b) Thin plastic carry bags below 75 micron shall not be used, distributed or stocked by any establishment.

(c) Any banned item or sub-75 micron plastic bag may be seized and impounded. Violations shall attract penalty as per Annexure-B.

12G. Hilly Area and Tourism Provisions :—

(a) All shops, hotels, guest houses, homestays and other commercial establishments shall prominently display boards at their premises regarding the applicable Solid Waste Management (SWM) rules, including proper waste segregation, disposal and prohibition of littering in public places, hillsides and water bodies.

13. Penalties :—

On the violation of these Bye-Laws, fixed penalties which are subject to variation from time to time are detailed in Annexure-B. The penalty structure is governed by Section 396 of the Himachal Pradesh Municipal Corporation Act, 1994 under which a fine may extend to Rs. 50,000 for a single offence and Rs. 5,000 per day for continuing contravention. Third and subsequent offences may additionally attract suspension of water supply, electricity and other civic amenities under Section 302(6) of the Act.

14. Prosecution :—

(I) Prosecution can be initiated on violation of these Bye-Laws under the Solid Waste Management Rules, 2026, the Himachal Pradesh Municipal Corporation Act, 1994, the Environment (Protection) Act, 1986 and the Plastic Waste Management Rules, 2022. Prosecution can also be initiated against officials or workers responsible for implementing SWM services if they are not performing their task or delaying their responsibility.

(II) Whosoever contravenes the provisions of these Bye-Laws shall, in addition to the penalties mentioned in Annexure-B, be liable for disconnection of water supply, electricity and other civic amenities. The Commissioner of the Mandi Municipal Corporation may request the competent authorities to withdraw any other services if granted in favour of the institution, commercial establishment or person committing the offence.

15. Repeal and Savings :—

Once these Bye-Laws come into force, the Mandi Municipal Corporation Door-to-Door Garbage Collection and Disposal Bye-Laws—2022 shall stand amended and superseded to the extent of the provisions contained herein and any provision of the 2022 Bye-Laws inconsistent herewith shall cease to have effect.

Any work done or scheme implemented under the 2022 Bye-Laws shall not be impugned unless it is directly contrary to the provisions of these Bye-Laws.

Annexure-'A'

Category	Subcategory	Further Categorization	Fee
Residential	Household	Area less than 2000 Sq. Feet	75
		Area more than 2000 Sq. Feet	150
Commercial	Shops	Pan Shop/Any Shop	150
		Tea Shop	150
		Confectionery & Veg Shop	500

		Vegetable & Fruit Shops (Wholesale)	2000
		Vegetable & Fruit Shops (Retail).	300
		Groceries & Daily Needs Shop	150
		Clothes Shop	150
		Eateries (Food Production & Distribution).	1000
		Eateries (Food Distribution Only).	500
		Meat & Fish Shops	500
		Dhabba	300
		Big Dhabba	300
		Small Dhabba	150
		Horticulture products	100
		Wine shop	500
		Saloon/beauty parlor	500
		Petrol pump	150
		Hardware shop	150
		Mobile shop	150
		Any other small shop/khokha	150
		Electrical Shop	150
		Shoe shop	150
		Cloth Big Show room	150
		Sweet shop	300
		Vegetable shop	300
		Bakeries (small)	150
		Bakeries (manufacturing units)	2000
		Fast food/bakery big	1000
		Store	150
		Small bakery	500
		Medium eatery	700
		Bakeries (small)	500
		Bakeries (manufacturing units)	2000
		Sewing shop (Darji)	150
		Coffee Houses	150
		Provisional Stores	300
		Bars	1000
	Super Stores		2000
	Malls	Commercial Complex (Dhabba, sweet shop, coffee houses, provisional stores).	500
		Big Malls	3000
		Small Malls	2000
	Private Restaurants	Small Restaurants	1000

		Big Restaurants	2000
		Restaurants + Bar	2500
	Private Hotels	Upto 10 Rooms	500
		11 - 20 Rooms	1000
		21 - 30 Rooms	3000
		More than 30 Rooms	5000
		Special Hotels more than 50 Rooms.	25000
		Upto 5 Rooms	500
	Homestays/Bread n Breakfasts/Paying Guest Facility/Hostels	Upto 10 Rooms	1000
		11 - 20 Rooms	2500
		21 - 30 Rooms	3000
		More than 30 Rooms	5000
		Dharamshala more than 100	0
		Dharamshala less than 50 rooms.	0
		Dharamshala more than 50 to 100 rooms.	0
	Clubs		
	Private Offices	2 Rooms	500
		3-5 Rooms	500
		6-10 Rooms	1000
		11-20 Rooms	2000
		More than 20 Rooms	2000
		Offices (2 rooms)	500
		Offices (3-5 rooms)	500
		Offices (6-10 rooms)	1000
		Offices (11-20rooms)	2000
		Bank	2000
		Bank Floor Area > 1000 sq. feet.	2500
	Private Schools/Institutions	Upto 100 Students	1000
		More than 100 Students	2000
	Private Colleges /University	Upto 1000 Students	2500
		More than 1000 Students	2500
	Private Kindergarten/Day Cares	Upto 100 Students	500
		More than 100 Students	1000
	Workshops & Garages	Only Tire Puncture Repair	400
		Vehicle Repair	400
		Vehicle Repair & Spare Part Retail	1000
		Vehicle Show Room & Vehicle Repair & Spare Part Retail.	2000
		Machine repair	500

		Workshop (those not touching any NH or SH.	1200
	Street Vendors		150
	Street Hawkers		150
	Private Marriage Halls		1000
	Cinema Halls (Theatre & Multiplexes)		2500
	Slaughterhouse		500
	Others		250
		Vehicle on demand; Request for Bulk Collection.	1000
Industries	Micro Industry		500
	Small Industry		1000
	Medium Industry		1000
	Large Industry		2000
		Factories (Manufacturing unit) other than notifies in any other category.	1000
Hospitals & Health Care	Nursing Homes	Upto 50 Beds	2500
		51 to 100 Beds	4500
		More than 100 Beds	6000
	Rehabilitation Center	Upto 50 Beds	0
		51 to 100 Beds	0
		More than 100 Beds	0
	Old Age Homes	Upto 50 Beds	500
		51 to 100 Beds	1000
		More than 100 Beds	2000
	Private Hospital	Upto 50 Beds	3000
		51 to 100 Beds	3000
		More than 100 Beds	3000
	Laboratories		400
	Private Clinics	Small and Big	500
	Chemists	Small and Big	400
	Others		500
Govt. Establishments	Govt. Primary School	Govt. Schools	250
	Govt. Middle School		250
	Govt. Senior/Senior Secondary School		250
	Govt. AnganWadi		250
	Govt. College		2500
	Govt. University		5000
	State Govt. Office	Offices (2 rooms)	500
		Offices (3-5 rooms)	500
		Offices (6-10 rooms)	500

		Offices (11-20 rooms)	500
		Sub-divisional office & local	1000
		District Office	2000
		Divisional office	2000
		Zonal level office	2000
		offices more than 20 rooms	2500
		Jail	2000
	Central Govt. Office	Offices (2 rooms)	1000
		Offices (3-5 rooms)	1000
		Offices (6-10 rooms)	1000
		Offices (11-20 rooms)	2000
	ULB Office		500
	Govt. Garden		0
	Govt. Hospitals		6000
	Govt. Dispensary		250
	Govt. Restaurants		500
	Govt. Hotel		250
	Govt. Marriage Halls/ Community Centers		2000
	Others		500
Others	Charitable Trust/NGO/any other Registered Group		150
	Private Garden		0
	Orphanages		150
	Heritage Site		150
	Religious Site	Temple (Jwalamukhi Trust)	
		Dharmashala/Mandir	150
		Public meeting/religious congregation etc..	150
	Dairy Cattle and Animal Sheds	Cow Dung from cattle at households.	500
	Pet Shops		500
	Scrap Dealers		2000
	Construction & Demolition Waste Site	Small Per cubic mtr Big Per cubic mtr	100 200
	Any Other establishment not mentioned above EBWGR Certificate—Bulk Waste Generators (as per SWM Rules, 2026)	Others	150 As notified by Corporation after CPCB guidelines.
	Tourist SWM Levy — per guest per night through hotels/guest houses		Rs. 10 to 25 as notified by Corporation.

	Late Payment Surcharge on user charges unpaid beyond 30 days		10% per month on outstanding amount.
	Bulky Waste — Monthly drive collection at designated ward point		Free — covered under regular user charge.
	On-call Bulky Waste collection from premises — up to 50 kg per trip		100
	On-call Bulky Waste collection from premises — 51 to 200 kg per trip		300
	On-call Bulky Waste collection from premises — above 200 kg per trip		500
	On-call Bulky Waste collection — commercial establishment		500 per trip
	E-Waste collection from premises — on request		Free of charge

Note.—User charges as prescribed above shall be revised automatically by 10% every 1st April. The Corporation may by resolution modify the escalation for any year. Categories not listed above shall be determined by the Commissioner by notification. A Late Payment Surcharge of 10% per month shall be levied on user charges unpaid for more than 30 days from the date of demand. User charges are levied on every property whether occupied or vacant. It shall be the duty of every building owner to register all tenants and occupants with MC Mandi within 30 days of commencement of these Bye-Laws and within 30 days of any new tenancy thereafter, and to get the tenant's name deleted within 30 days of vacation. In the event of failure by any tenant to pay user charges, the entire outstanding amount shall be recovered from the building owner as arrear of user charges with effect from the date of commencement of these Bye-Laws, regardless of whether the tenant was registered or not. Where a building owner fails to register a tenant, a penalty equivalent to one month's applicable user charge per month shall be levied on the building owner for every month of non-registration.

Annexure-'B'

Sl. No.	Offence	First Offence (Rs.)	Second Offence (Rs.)	Third & Subsequent
1.	Littering by people of residential colony.	500/day	1,000/day	2,000 + civic amenity suspension.
2.	Open dumping by shopkeepers	1,000/day	2,000/day	5,000 + licence suspension.
3.	Littering/open dumping by restaurant owners.	2,000/day	5,000/day	10,000 + court

Sl. No.	Offence	First Offence (Rs.)	Second Offence (Rs.)	Third & Subsequent
4.	Littering/open dumping by Hotel Owners.	2,000/day	5,000/day	10,000 + court
5.	Littering/open dumping by Industries	5,000/day	10,000/day	50,000 + prosecution
6.	Street Vendor—fast food, chat, ice cream, juice etc..	250/day	500/day	1,000
7.	Open defecation or urination in public place.	500/offence	1,000	2,000 + community service.
8.	Disposal of dung in open space or public place.	2,000/day	5,000/day	10,000
9.	Disposal of C&D waste in open/ roadside/public place by resident.	2,000/day	5,000/day	10,000
10.	Littering of C&D waste on road while transporting through private vehicle.	2,000/day	5,000/day	10,000
11.	Disposal of waste water from house in non-authorised place.	2,000/day	5,000/day	Court prosecution
12.	Disposal of sewer in non-authorised place.	5,000/day	10,000/day	Court prosecution
13.	Not keeping closed dust bins in adequate number and quantity.	5,000/day	10,000/day	Licence cancellation
14.	Spilling of oil/dust/water by roadside repair mechanics.	1,000/day	2,000/day	5,000
15.	Disposal of skin/feather/blood/flesh of animal by shopkeeper.	2,000/day	5,000/day	10,000 + court
16.	Littering by pet animals on roadside / open space/community place.	1,000/day	2,000/day	5,000
17.	Littering or disposal of waste in front of marriage hall/mela ground.	5,000/day	10,000/day	25,000
18.	Encroachment of road by dhaba or shop + waste disposal	1,000/day	2,000/day	5,000 + confiscation
19.	Encroachment by fruit/vegetable vendor + waste disposal.	250/day	500/day	1,000
20.	Encroachment by hair cutting saloon + waste disposal.	250/day	500/day	1,000
21.	Encroachment + C&D waste disposal by businessman/shopkeeper.	5,000/day	10,000/day	25,000 + court
22.	Disposal of waste by Nursing Home /Hospital/Clinic on roadside.	5,000/day	10,000/day	Registration suspend + court

Sl. No.	Offence	First Offence (Rs.)	Second Offence (Rs.)	Third & Subsequent
23.	Mixing of bio-medical waste with municipal solid waste.	10,000/day	25,000/day	Licence cancel + FIR
24.	Open burning of waste— dry leaves, plastic or any other material	5,000	10,000	25,000 + FIR
25.	Non-Segregation at source— Residents (four streams).	250 (1st in month); 500 subsequent	—	1,000
26.	Non-Segregation at source— Shopkeepers.	500 (1st); 1,000 subsequent	—	2,000
27.	Non-Segregation at source— Restaurant owners.	1,000 (1st); 2,000 subsequent	—	5,000
28.	Non-Segregation at source — Hotel owners.	1,500 (1st); 2,500 subsequent	—	5,000
29.	Non-Segregation at source—Industrial establishment.	3,000 (1st); 5,000 subsequent	—	10,000
30.	Non-Segregation—Sweets, snacks, fast food, juice vendor carts.	250 (1st); 500 subsequent	—	1,000
31.	Failure to install mandatory litter bins in commercial establishment.	1,000	2,000	5,000
32.	Failure to display mandatory SWM signage board.	1,000	2,000	5,000
33.	Use/sale/distribution of banned Single Use Plastic items.	500	2,000	5,000 + goods seized
34.	Use/distribution/stocking of plastic carry bags below 75 micron.	2,000/day	5,000/day	10,000 + stock confiscated
35.	Non-payment of user charge beyond 30 days from date of demand.	10% surcharge/month	Civic services notice	Court recovery as arrear of tax
36.	Building owner—failure to register or delete tenants within 30 days.	One month user charge equivalent per month	Double penalty	Court recovery
37.	Adjacent property—failure to report or clean within 24 hours of proximity liability notice.	1,000	2,500	5,000 + show cause
38.	Reporting duty failure—establishment aware of dumping, did not report within 12 hours.	500	1,000	2,000

Sl. No.	Offence	First Offence (Rs.)	Second Offence (Rs.)	Third & Subsequent
39.	Refusal to provide CCTV footage on written request of authorised officer.	2,000	5,000	Court complaint
40.	Vacant plot owner—failure to clear dumped waste after 48-hour notice.	Cleaning cost + 25% admin charge	Double cost + 25%	Plot sealed by Commissioner
41.	Event organiser—failure to pay cleanliness deposit or clear post-event waste.	Deposit forfeited + 2,000	Deposit forfeited + 5,000	Future event licence refused
42.	Failure to designate SWM Nodal Officer—institution/office/college/ hospital.	500/month	1,000/month	2,500/month
43.	Bulk Waste Generator—failure to register on Centralised Online Portal.	2,000	5,000	10,000 + show cause
44.	Bulk Waste Generator—failure to submit annual returns by 30th June.	1,000	3,000	5,000
45.	Bulk Waste Generator—failure to procure EBWGR Certificate.	5,000/month	10,000/month	50,000 + registration cancel
46.	Tourist littering in public area hillside / water body.	500	1,000	2,000
47.	Depositing bulky waste in regular bins or on street—resident.	1,000	2,500	5,000
48.	Depositing bulky waste illegally—commercial establishment.	2,000	5,000	10,000
49.	Burning bulky waste—mattress, foam, tyre or any large item in open.	5,000	10,000	25,000 + FIR
50.	Depositing e-waste in regular bins or on street.	500	1,000	2,000
51.	BWG—failure to maintain e-waste register and submit quarterly report.	1,000	2,000	5,000
52.	Selling/handing e-waste to unregistered kabadiwala or scrap dealer.	1,000	2,000	5,000
53.	Throwing dead animal or remains in open space/public place/drain.	2,000	5,000	10,000 + forced removal cost
54.	Encroachment of drain or nali or construction over drain without permission.	5,000/day	10,000/day	Forced removal + cost recovery
55.	Slaughterhouse/meat market—liquid waste or blood discharge in drain.	5,000/day	10,000/day	Closure notice + court

Note.— All penalties are per instance or per day as specified. Third and subsequent offences may attract suspension of civic amenities under Section 302(6) of the HP Municipal

Corporation Act, 1994. Penalty under Sl. No. 37 (Proximity Liability) shall not be imposed without a 24-hour notice and opportunity to present the case. Confiscated goods may be released on payment of applicable penalty plus release fee of Rs. 500 to Rs. 5,000 as determined by the Commissioner.

Sd/-
Commissioner,
Municipal Corporation, Mandi.

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी, तहसील बड़सर, जिला हमीरपुर, हिमाचल प्रदेश

मुश्त्री / मुनादी : बराये सूचना किस्म मुकद्दमा : तकसीम

शीर्षक : श्री कुलदीप सिंह बनाम बलवीर सिंह आदि

बजरिया : जमादार / अंशकालीन कर्मचारी तहसील बड़सर

विषय.––भू–राजस्व अधिनियम, 1954 की जेर धारा 123 के अंतगर्त भूमि तकसीम हुकमन बारे।

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यह नोटिस इश्तहार मेरे हस्ताक्षर एवं कार्यालय मोहर द्वारा जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता, द्वितीय श्रेणी,
तहसील बड़सर, जिला हमीरपुर, हिमाचल प्रदेश।

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ब अदालत श्री विष्णु नेगी, सहायक समाहर्ता द्वितीय श्रेणी, कोटगढ़, उप–तहसील कोटगढ़, जिला शिमला, हिमाचल प्रदेश

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बनाम

आम जनता ..... प्रतिवादी।

विषय.––हिमाचल–प्रदेश भू राजस्व अधिनियम 1954 की धारा 37 के अंतर्गत भूमि खाता नं0 122, 123, 124, 136(320), 136(321), 136(322), 160, 161, 162, 163 स्थित मोहाल मंगसू,

हदबस्त नं0 33, जमाबन्दी साल 2021–2022, पटवार वृत्त कोटगढ़, उप–तहसील कोटगढ़, जिला शिमला, हिमाचल प्रदेश में नाम की दुरुस्ती बारे प्रार्थना–पत्र।

सर्वसाधारण को सूचित किया जाता है कि वादी श्री अनूप कुमार पुत्र स्व0 श्री प्रेम कुमार पुत्र स्व0 श्री पुरनू, निवासी गांव सेरटी, डाकघर मंगसू, उप–तहसील कोटगढ़, जिला शिमला, हिमाचल प्रदेश ने इस राजस्व कार्यालय में दिनांक 18–06–2026 को हिमाचल प्रदेश भू राजस्व अधिनियम 1954 की धारा 37 के अंतर्गत एक प्रार्थना पत्र प्रस्तुत कर आग्रह किया है कि प्रार्थी का नाम राजस्व अभिलेख खाता नं0 122, 123, 124, 136(320), 136(321), 136(322), 160, 161, 162, 163 स्थित मोहाल मंगसू, हदबस्त नं0 33, जमाबन्दी साल 2021–2022, पटवार वृत्त कोटगढ़, उप–तहसील कोटगढ़, जिला शिमला, हिमाचल प्रदेश में अनुपम पुत्र प्रेमकुमार पुत्र पुरनु, गलत दर्ज / अंकित हुआ है, जबकि प्रार्थी का असल व वास्तविक नाम अनूप कुमार पुत्र स्व0 प्रेम कुमार है। जिसकी पुष्टि के लिए वादी द्वारा अपने सहायक दस्तावेज जैसे कि नकल परिवार रजिस्टर, आधार कार्ड, पैन कार्ड, शपथ–पत्र, हिमाचल प्रदेश स्कूल शिक्षा बोर्ड द्वारा जारी दसवीं का प्रमाण पत्र नकल जमाबन्दी हाल संलग्न प्रार्थना–पत्र कर रखी है। इसलिए प्रार्थी अब अपने नाम की दुरुस्ती उक्त राजस्व अभिलेख में अनुपम के स्थान पर अनूप कुमार दुरुस्त करवाना चाहता है।

अतः समस्त आम जनता को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि प्रार्थी का नाम उक्त राजस्व अभिलेख में दुरुस्त करने बारा किसी का किसी भी प्रकार का उजर या एतराज हो तो वह अधोहस्ताक्षरी के कार्यालय में दिनांक 20–11–2026 को कार्यालय समय प्रातः 10.00 बजे से सायं 05.00 बजे तक असालतन या वकालतन पेश कर सकता है। निर्धारित समय में यदि किसी का कोई उजर या एतराज प्राप्त नहीं होता है तो इस वाद में नियमानुसार वांछित दुरुस्ती आदेश पारित कर दिए जाएंगे।

आज दिनांक 16–10–2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
कोटगढ़, जिला शिमला (हि0प्र0)।

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CHANGE OF NAME

I, Kamla Devi d/o Sh. Lot Ram, r/o Village Patka, P.O. Archhandi, Tehsil & Distt. Kullu (H.P.) have changed my daughter's name from Khawish Podal to Khwahish Podal for all future purposes. Concerned note it.

KAMLA DEVI
d/o Sh. Lot Ram,
r/o Village Patka, P.O. Archhandi,
Tehsil & Distt. Kullu (H.P.).

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CHANGE OF NAME

I, Meenakshi Bharti w/o Sh. Rajeev Bharti, r/o 234, Sadar Bazar Kasauli, Distt. Solan (H.P.)-173 204 declare that I have changed my name from Minakshi to Meenakshi Bharti. All concerned please may note.

MEENAKSHI BHARTI
w/o Sh. Rajeev Bharti,
r/o 234, Sadar Bazar Kasauli,
Distt. Solan (H.P.)-173 204.

CHANGE OF NAME

I, CHANDAN KUMAR s/o Sh. Hari Dutt, r/o Hope Villa, Ground Floor, Near Patwarkhana, Panthaghati, Shimla (H.P.) declare that I have changed my son's name from REYANSH BHARDWAJ to VEDANT BHARDWAJ for all future purposes. All concerned please may note.

CHANDAN KUMAR
s/o Sh. Hari Dutt,
r/o Hope Villa, Ground Floor,
Near Patwarkhana, Panthaghati, Shimla (H.P.).

CHANGE OF NAME

I, Indira Shandil w/o Sh. Vishal Shandil, r/o Flat No. 7, Asmi Residancy, Ram Nagar, Shimla (H.P.) declare that I have changed my name from Indira Chauhan to Indira Shandil. All concerned please may note.

INDIRA SHANDIL
w/o Sh. Vishal Shandil,
r/o Flat No. 7, Asmi Residancy,
Ram Nagar, Shimla (H.P.).

CHANGE OF NAME

I, Khushbu Tara d/o Sh. Jaynudin Sai, r/o Kirpal Chauhan Niwas, Shanahan, P.O. Sanjauli, Distt. Shimla (H.P.)-171 006 declare that I have changed my name from Khushbu to Khushbu Tara. All concerned please may note.

KHUSHBU TARA
d/o Sh. Jaynudin Sai,
r/o Karpal Chauhan Niwas, Shanahan,
P.O. Sanjauli, Distt. Shimla (H.P.)-171 006.

CORRECTION OF NAME

I, Rupender Singh s/o Sh. Fateh Singh Thakur, r/o Village Kamand, P.O. Kharihar, Tehsil & Distt. Kullu (H.P.) declare that my name is wrongly entered as Rupender Thakur in my Aadhar Card. Now, I intend to correct my name as Rupender Singh in Aadhar Card. Concerned note it.

RUPENDER SINGH
s/o Sh. Fateh Singh Thakur,
r/o Village Kamand, P.O. Kharihar,
Tehsil & Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Prem Lata w/o Sh. Rakesh, r/o Village Bagi, P.O. Poeg, Tehsil Anni, Distt. Kullu (H.P.) declare that my son's name is wrongly entered as Swastik Verma in his Aadhar Card. Now, I intend to correct my son's name as Swastik Thakur in Aadhar card. Concerned note it.

PREM LATA
w/o Sh. Rakesh,
r/o Village Bagi, P.O. Poeg,
Tehsil Anni, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Budhi Devi w/o Sh. Surat Ram, r/o Village Jindi, P.O. Shalang, Tehsil & Distt. Kullu (H.P.) declare that my name is wrongly entered as Boodi Devi in my Aadhar Card. Now, I intend to correct my name as Budhi Devi in Aadhar Card. Concerned note it.

BUDHI DEVI
w/o Sh. Surat Ram,
r/o Village Jindi, P.O. Shalang,
Tehsil & Distt. Kullu (H.P.).

CHANGE OF NAME

I, Gian Chand s/o Sh. Kanshi Ram, r/o Ward No. 3, Village Behal, Tehsil Shri Naina Devi Ji, Distt. Bilaspur, Himachal Pradesh-174 015 have changed my name from Gian Chand to Gian Ram. All concerned please may note.

GIAN CHAND
s/o Sh. Kanshi Ram,
r/o Ward No. 3, Village Behal,
Tehsil Shri Naina Devi Ji,
Distt. Bilaspur, Himachal Pradesh-174 015.

CORRECTION OF NAME

I, Parmla w/o Sh. Rajiv Kumar, r/o Village Banbirpur, P.O. Lodhi Majra, Tehsil Baddi, Distt. Solan (H.P.)-174 101 declare that my correct name is Parmla as listed in my other documents while my name in my Aadhar Card is incorrectly written as Pramula Devi. This should be corrected to Parmla. All concerned note.

PARMLA
w/o Sh. Rajiv Kumar,
r/o Village Banbirpur, P.O. Lodhi Majra,
Tehsil Baddi, Distt. Solan (H.P.)-174 101.

CHANGE OF NAME

I, Soda Devi (New Name) w/o Sh. Durga Singh, d/o Sh. Atma Ram, r/o residing at Village Mul Matiana, P.O. Shari, Tehsil Theog, Mul Matiana (182), P.O. Matiana, Distt. Shimla, Himachal Pradesh-171 212 do hereby declare that my old name Soda was incorrectly recorded in my PAN Card. I have now officially changed and corrected my name to Soda Devi which is correct as per my Aadhar Card.

SODA DEVI
w/o Sh. Durga Singh,
d/o Sh. Atma Ram,
r/o residing at Village Mul Matiana, P.O. Shari,
Tehsil Theog, Mul Matiana (182), P.O. Matiana,
Distt. Shimla, Himachal Pradesh-171 212.

CHANGE OF NAME

I, Veena Rawat w/o Sh. Khem Narayan Rawat, r/o Village Chhakoh (70), Distt. Bilaspur (H.P.) declare that I have changed the name of my minor son from Sushant Rawat to Bhim Bahadur Ale Magar (भीम बहादुर आले मगर). Please note all concerned for further.

VEENA RAWAT
w/o Sh. Khem Narayan Rawat,
r/o Village Chhakoh (70), Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Rashpal Thakur s/o Sh. Sandesh Kumar, r/o Village Nalwin, Post Office Galore, Sub-Tehsil Galore, District Hamirpur (H.P.)-177 026 declare that I have changed my name from Rashpal to Rashpal Thakur. All concerned please may note.

RASHPAL THAKUR
s/o Sh. Sandesh Kumar,
r/o Village Nalwin, Post Office Galore,
Sub-Tehsil Galore, District Hamirpur (H.P.)-177 026.

CORRECTION OF NAME

I, Neelam Kumari (aged 47 years) w/o Sh. Malkiyat Singh, r/o Village & P.O. Mandwara, Tehsil Amb, Distt. Una (H.P.) hereby declare that my name is wrongly entered as Neelam Singh in my Aadhar Card No. 3790 6789 0338. Whereas, my correct name is Neelam Kumari. I shall be known as Neelam Kumari in future for all purposes. All concerned please note.

NEELAM KUMARI
w/o Sh. Malkiyat Singh,
r/o Village & P.O. Mandwara,
Tehsil Amb, Distt. Una (H.P.).

CORRECTION OF NAME

I, Som Lata w/o Sh. Bishan Dutt Sharma, r/o V.P.O. Ghanari, Tehsil Ghanari, Distt. Una (H.P.) declare that my name has been wrongly entered as Som Latta in my Aadhar Card, whereas, my correct name is Som Lata. In future, I will be known only as Som Lata.

SOM LATA
w/o Sh. Bishan Dutt Sharma,
r/o V.P.O. Ghanari, Tehsil Ghanari,
Distt. Una (H.P.).

CORRECTION OF NAME

I, Shakeena Bibi (aged 49 years) w/o Hassan Deen, r/o Ward No. 2, V.P.O. Suhin, Tehsil Amb, Distt. Una (H.P.) hereby declare that my correct name is Shakeena Bibi, whereas, in my Aadhar Card No. 5735 8027 2866 my name is wrongly entered as Shakina Bibi. I shall be known as Shakeena Bibi for all purposes in future. All concerned please note.

SHAKEENA BIBI
w/o Hassan Deen,
r/o Ward No. 2, V.P.O. Suhin,
Tehsil Amb, Distt. Una (H.P.).

CORRECTION OF NAME

I, Jano Bibi w/o Sh. Hamir Deen, r/o Ward No. 1, Village Amlehar, P.O. Nakroh, Tehsil Ghanari, Distt. Una (H.P.) declare that in my Aadhar Card bearing No. 3222 5448 3987, my name is wrongly entered as Giano Bibi. Whereas, my correct name is Jano Bibi. I shall be known as Jano Bibi for all purposes in future. All concerned please note.

JANO BIBI
w/o Sh. Hamir Deen,
r/o Ward No. 1, Village Amlehar,
P.O. Nakroh, Tehsil Ghanari,
Distt. Una (H.P.).

CHANGE OF NAME

I, Beena Kumari w/o Sh. Prahlad Singh, r/o Village Gubhar, Post Office Bherda, Tehsil Bamson (Tauni Devi), Distt. Hamirpur (H.P.) declare that I have changed my name from Beena Devi to Beena Kumari. I shall be known as Beena Kumari for all purposes in future. All concerned please note.

BEENA KUMARI
w/o Sh. Prahlad Singh,
r/o Village Gubhar, Post Office Bherda,
Tehsil Bamson (Tauni Devi),
Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Azad s/o Asdulla, r/o Village Daloi, P.O. Diur, Tehsil Salooni, Distt. Chamba (H.P.) Pin Code-176 320 declare that my minor daughter's name has been wrongly entered in her Aadhar Card bearing No. 7130 6259 3481 as Shabina Begum d/o Aazad. Whereas, her correct name is Sayma d/o Azad. She shall be known as Sayma d/o Azad for all purposes in future. All concerned please note.

AZAD
s/o Asdulla,
r/o Village Daloi, P.O. Diur, Tehsil Salooni,
Distt. Chamba (H.P.) Pin Code-176 320.

CORRECTION OF NAME

I, Ranjeet Kumar s/o Sh. Shivu Ram, r/o Village Giunra, P.O. Piura, Tehsil Chamba, Distt. Chamba (H.P.)-176 324 declare that in Aadhar Card of my minor son bearing No. 8967 6620 3119, his name is wrongly entered as Kirtin Kumar. Whereas, his correct name is Kirtan Kumar. He shall be known as Kirtan Kumar for all purposes in future. All concerned please note.

RANJEET KUMAR
s/o Sh. Shivu Ram,
r/o Village Giunra, P.O. Piura, Tehsil Chamba,
Distt. Chamba (H.P.)-176 324.

CORRECTION OF NAME

I, Gargi d/o Sh. Sanjay Kumar, r/o Village Dhaniara, Post Office Duhak, Tehsil Thural, District Kangra (H.P.) declare that in my Matriculation Certificate bearing Roll No. 1136309 session 2021 & 10+2 Certificate bearing Roll No. 1096016 of session 2023, both are issued by CBSE, my mother's name is wrongly entered as Minakshi. Whereas, her correct name is Meenakshi Katoch. All concerned please note.

GARGI
d/o Sh. Sanjay Kumar,
r/o Village Dhaniara, Post Office Duhak,
Tehsil Thural, District Kangra (H.P.).

CHANGE OF NAME

I, Sunita w/o Sh. Madan Gopal, r/o Village Balog, P.O. Dubloo, Distt. Shimla, Himachal Pradesh declare that I have changed my minor son's name from RATIK to RITIK. Please not all concerned for further.

SUNITA
w/o Sh. Madan Gopal,
r/o Village Balog, P.O. Dubloo,
Distt. Shimla, Himachal Pradesh.

CHANGE OF NAME

I, Vimla Devi w/o Sh. Chain Singh, r/o Village Gurash (57), P.O. Chhausha, Tehsil Kandaghat, Distt. Solan, Himachal Pradesh declare that I have changed my name from VIMLA DEVI to BIMLA DEVI. Please note all concerned for further.

VIMLA DEVI
w/o Sh. Chain Singh,
r/o Village Gurash (57), P.O. Chhausha,
Tehsil Kandaghat, Distt. Solan, Himachal Pradesh .

CHANGE OF NAME

I, Kalan Devi w/o Sh. Sant Ram, r/o Village Khalyanti, 70/843, P.O. Bohli, Tehsil and Distt. Solan, Himachal Pradesh declare that I have changed my name from KALAN DEVI to KALA DEVI and shall hereafter be known as KALA DEVI for all future purposes.

KALAN DEVI
w/o Sh. Sant Ram,
r/o Village Khalyanti, 70/843, P.O. Bohli,
Tehsil and Distt. Solan, Himachal Pradesh .

CHANGE OF NAME

I, Sonu w/o Sh. Rajesh, r/o Vill. Balog, P.O. Dubloo, Distt. Shimla (H.P.) declare that I have changed my minor son's name from Karn to Karan. Please note all concerned for further.

SONU
w/o Sh. Rajesh,
r/o Vill. Balog,
P.O. Dubloo, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Bimala Khadka d/o Sh. Bharat Oli, r/o Ward No. 3, Bye Pass, Kather, P.O. Chambaghat, Distt. Solan, Himachal Pradesh declare that I have changed my name from BIMALA KHADKA to PIMALA OLI KHADKA. Please note all concerned for further.

BIMALA KHADKA
d/o Sh. Bharat Oli,
r/o Ward No. 3, Bye Pass, Kather,
P.O. Chambaghat, Distt. Solan, Himachal Pradesh.

CHANGE OF NAME

I, Kamal Jeet s/o Sh. Shyam Lal Tanwar, r/o Village Dehun (652), P.O. Saproon, Tehsil and Distt. Solan, Himachal Pradesh declare that I have changed my name from Kamal Jeet to Kamal Jeet Tanwar. Henceforth, I shall be known as Kamal Jeet Tanwar for all purposes.

KAMAL JEET
s/o Sh. Shyam Lal Tanwar,
r/o Village Dehun (652), P.O. Saproon,
Tehsil and Distt. Solan, Himachal Pradesh.

CORRECTION OF NAME

I, Satish Chandel w/o Sh. Tara Chand, r/o Village Duhal Bangwalan (Paplehra), P.O. Kinnu, Sub-Tehsil Bharwain, Tehsil Amb, District Una (H.P.) hereby declare that my name has been wrongly mentioned as Satish Kumari in my Aadhar Card No. 4222 9728 1064 instead of my correct name as Satish Chandel. All Concerned please note.

SATISH CHANDEL
w/o Sh. Tara Chand,
r/o Village Duhal Bangwalan (Paplehra), P.O. Kinnu,
Sub-Tehsil Bharwain, Tehsil Amb, District Una (H.P.).

CHANGE OF NAME

I, Krishna Devi w/o Sh. Lalit Mohan, r/o Vill. Deothi, P.O. Deothi Balsan, Tehsil Theog, Distt. Shimla (H.P.)-171 220 declare that I have changed my son's name from Prltansh Chauhan (Previous Name) to Pritansh Chauhan (New Name). All concerned please may note.

KRISHNA DEVI
w/o Sh. Lalit Mohan,
r/o Vill. Deothi, P.O. Deothi Balsan,
Tehsil Theog, Distt. Shimla (H.P.)-171 220.

CORRECTION OF NAME

I, Manju Devi d/o Sh. Surya Bhadur, r/o Village Ropa, P.O. Rahla, Tehsil Aut, Distt. Mandi (H.P.) declare that my daughter's name is wrongly entered as Purnima Magar in her Aadhar Card. Now I intend to correct my daughter's name as Purnima in Aadhar Card. Concerned note it.

MANJU DEVI
d/o Sh. Surya Bhadur,
r/o Village Ropa, P.O. Rahla,
Tehsil Aut, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Kaushalya Devi w/o Neet Ram, r/o Ward No. 7, Village Rikhali, P.O. Gushaini, Tehsil Banjar, Distt. Kullu (H.P.) have changed my name from Neeta Devi to Kaushalya Devi for all future purposes. Concerned note it.

KAUSHALYA DEVI
w/o Neet Ram,
r/o Ward No. 7, Village Rikhali, P.O. Gushaini,
Tehsil Banjar, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Fulla Devi w/o Sh. Prem Chand, r/o Village Kuthal, P.O. Sach, Tehsil Pangi, Distt. Chamba (H.P.) declare that I have changed my name from Phool Dei to Fulla Devi for all future purposes. Concerned note it.

FULLA DEVI
w/o Sh. Prem Chand,
r/o Village Kuthal, P.O. Sach,
Tehsil Pangi, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Hukmu w/o Sh. Jave Ram, Tehsil Chachyot, Kandhitili (34), Gohar, Mandi (H.P.) declare that I want to change my name from Hukmi Devi to Hukmu in Aadhar Card No. 9602 8770 6707.

HUKMU
w/o Sh. Jave Ram,
Tehsil Chachyot, Kandhitili (34), Gohar, Mandi (H.P.).

CORRECTION OF NAME

I, Yogesh Raj s/o Sh. Som Nath, r/o Post Office Ghat, Tehsil Balichowki, Ghat, Distt. Mandi (H.P.) declare that my correct name is Yogesh Raj and wrongly recorded in my Aadhar Card No. 9438 8323 3092 as Yogeshwar. All concerned please note.

YOGESH RAJ
s/o Sh. Som Nath,
r/o Post Office Ghat, Tehsil Balichowki,
Ghat, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Anju Bala w/o Sh. Mohinder Singh, r/o Ward No. 2, Village Chonki, Tehsil Nurpur, Kior Brahmana (150), Ladori, Distt. Kangra (H.P.) declare that my correct name is Anju Bala and wrongly recorded in my Aadhar Card No. 7115 4781 6998 as Anju Pathania. All concerned please note.

ANJU BALA
w/o Sh. Mohinder Singh,
r/o Ward No. 2, Village Chonki,
Tehsil Nurpur, Kior Brahmana (150), Ladori,
Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Mool Chand aged 49 years s/o Shri Narayan Dass, r/o Village Ghaliyad, P.O. Bathad, Tehsil Banjar, Distt. Kullu (H.P.) do hereby solemnly affirm and declare that my daughter's name in her Aadhar Card is incorrectly recorded as Suryansh, whereas, in her other documents her name is recorded as Suryanshi (सूर्यांशी) which is actual and correct. That the actual and correct name of my daughter is Suryanshi (सूर्यांशी) for all purposes.

MOOL CHAND
s/o Shri Narayan Dass,
r/o Village Ghaliyad, P.O. Bathad,
Tehsil Banjar, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Deepak Kumar s/o Sh. Jai Ram Mahajan, r/o V.P.O. Samot, Tehsil Sihunta, Distt. Chamba (H.P.) declare that my name is wrongly recorded in Aadhar Card as Deepak Mahajan and Pan Card as Deepak Kumar Mahajan. Whereas, my correct name is Deepak Kumar. I shall be known as Deepak Kumar for all purposes in future. All concerned note please.

DEEPAK KUMAR
s/o Sh. Jai Ram Mahajan,
r/o V.P.O. Samot, Tehsil Sihunta,
Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Rajneesh Kumar Shayal s/o Sh. Ravi Chand Shayal, r/o Ward No. 2, V.P.O. Old Kangra, Tehsil & Distt. Kangra (H.P.)-176 001 declare that I am the father of Aditya Shayal, aged 14 years. His name has wrongly been recorded as Aditya in his Aadhar Card, whereas, his correct name as per Bonafide Himachali Certificate is Aditya Shayal. All concerned note.

RAJNEESH KUMAR SHAYAL
s/o Sh. Ravi Chand Shayal,
r/o Ward No. 2, V.P.O. Old Kangra,
Tehsil & Distt. Kangra (H.P.)-176 001.

CORRECTION OF NAME

I, Subhash Chand (68) s/o Late Sh. Pathanu, Village Jogipur, P.O. Kachhiari, Tehsil & Distt. Kangra (H.P.)-176 001 declare that I want to correct my name from Subash Chaudhary to Subhash Chand in my Aadhar Card.

SUBHASH CHAND
s/o Late Sh. Pathanu,
Village Jogipur, P.O. Kachhiari,
Tehsil & Distt. Kangra (H.P.)-176 001.

CORRECTION OF NAME

Iam, Meenakshi aged 34 w/o Mr. Vijay Kumar and a permanent r/o V.P.O. Kholi, Tehsil & District Kangra, Himachal Pradesh-176 056. My daughter's name has been incorrectly recorded as Snaya in her Aadhar Card. According to her birth certificate, her correct name is Shanaya Choudhary. Snaya and Shanaya Choudhary refer to the same person. Please take note of this.

MEENAKSHI
w/o Mr. Vijay Kumar,
and a permanent r/o V.P.O. Kholi,
Tehsil & District Kangra, Himachal Pradesh-176 056.

CORRECTION OF NAME

I, Saroj Devi aged 52 w/o Shri Surjeet Kaushal, am a permanent r/o Ward No. 6, Village Rihalpura, Post Office Kangra, Tehsil & District Kangra, Himachal Pradesh-176 001. My Aadhar Card number is 3640 4614 8228, in which my name is recorded as Saroj Kaushal, which is incorrect. My correct name is Saroj Devi and it appears as such in all my other official documents. Please take note that Saroj Devi and Saroj Kaushal refer to the same person.

SAROJ DEVI
w/o Shri Surjeet Kaushal,
am a permanent r/o Ward No. 6,
Village Rihalpura, Post Office Kangra,
Tehsil & District Kangra, Himachal Pradesh-176 001.

CORRECTION OF NAME

I, Bir Singh s/o Sh. Nathu Ram, r/o V.P.O. and Tehsil Nagrota Surian, Jawali, Distt. Kangra (H.P.) declare that in my Aadhar Card my name is wrongly entered as Veer Singh. Whereas, my correct name is Bir Singh. Note it all concerned.

BIR SINGH
s/o Sh. Nathu Ram,
r/o V.P.O. and Tehsil Nagrota Surian, Jawali,
Distt. Kangra (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।